



सत्यमेव जयते

THE

COLLECTION

OF

MEGHALAYA ACTS

AND

ORDINANCES

FOR THE YEAR 2004

INDEX

LISTS OF MEGHALAYA ACTS AND ORDINANCES, 2004

Sl. No.	Title of the Acts	Acts Nos.	Page No.
1	The Contingency Fund of Meghalaya (Amendment) Act, 2003	1 of 2004	2
2	The Meghalaya (Vote on Account) Act, 2004	2 of 2004	3-23
3	The Meghalaya Appropriation (No. I) Act, 2004	3 of 2004	24-37
4	The Meghalaya Shops and Establishment Act, 2004	4 of 2004	38-49
5	The Meghalaya Appropriation (No. II) Act, 2004	5 of 2004	50-70
6	The Meghalaya Prohibition of Manufacture, Sale, Use and Throwing of Low Density Plastic Bags (Amendment) Act, 2004	6 of 2004	71
7	The Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Act, 2004	7 of 2004	72
8	The Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Act, 2004	8 of 2004	73-74
9	The Meghalaya Town and Country Planning (Amendment) Act, 2004	9 of 2004	75-81
Sl. No.	Ordinances	Act No.	Page No.
1	The Contingency Fund of Meghalaya (Amendment) Ordinance, 2004	1 of 2004	82
2	The Meghalaya Tax On Luxuries (Hotels and Lodging House) (Amendment) Ordinance, 2004	2 of 2004	83-84
3	The Meghalaya State Commission for Women Ordinance, 2004	3 of 2004	85-91
4	The Contingency Fund of Meghalaya (Second) (Amendment) Ordinance, 2004	4 of 2004	92

The 23rd February, 2004

No. LL (B) 200/84/147- The Contingency Fund of Meghalaya (Amendment) Act, 2003 (Act No. 1 of 2004) is hereby published for general information.

MEGHALAYA ACT 1 OF 2004

As passed by the Meghalaya Legislative Assembly

Received the assent of the Governor on the 20th February, 2004

Published in the Gazette of Meghalaya, Extra-ordinary dated 23rd February, 2004

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ACT, 2003

An

Act

to amend temporarily the Contingency Fund of Meghalaya Act, 1972.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-Fourth Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2003 (2) It shall be deemed to have come into force on the eight day of December, 2003
Amendment of Section 2 of Meghalaya Act 5 of 1972	2	To Section 2 of the Contingency Fund of Meghalaya Act, 1972 the following proviso shall be added, namely:- “Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2003 and ending on 31 st day of March, 2004 this section shall have effect subject to the modification that for the word “rupees six crores”, the words “rupees thirty six crores” shall be substituted.
Repeal	3	The Contingency Fund of Meghalaya (Amendment) Ordinance, 2003 (Ordinance No. 4 of 2003) is hereby repealed.

L. M. SANGMA

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.

The 10th March, 2004

No. LL (B) 17/96/430- The Meghalaya (Vote-On-Account) Act, 2004 (Act No. 2 of 2004) is hereby published for general information.

MEGHALAYA ACT 2 OF 2004

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 8th March, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary dated 10th March, 2004)

THE MEGHALAYA (Vote-On-Account) ACT, 2003

An

Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial Year 2004-2005

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-Fifth Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (Vote-On-Account) Act, 2004 (2) It shall come into force on the first day of April, 2004
Withdrawal of Rs. 527,02,25,960 from and out of the Consolidated Fund of Meghalaya for the financial year 2004-2005	2	From and out of the Consolidated Fund of Meghalaya there may be withdrawn sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sum of rupees five hundred twenty-seven crores, two lakhs, twenty five thousand, nine hundred sixty towards defraying the several charges which will come in the course of payment beginning on the first day of April, 2004 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated Fund for the services and purposes expressed in the Schedule in relation to the financial year 2004-2005

4

SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	1,96,09,500	7,65,500	2,03,75,000
		Total			
	2053-Stationery and Printing	Revenue	10,00,000	...	10,00,000
		Total	2,06,09,500	7,65,500	2,13,75,000
	4058-Capital Outlay on Stationery and Printing	Capital	1,75,000	...	1,75,000
Total		1,75,000	...	1,75,000	
2.	2012-Governor	Revenue	7,500	62,42,500	62,50,000
		Total	7,500	62,42,500	62,50,000
3.	2013-Council of Ministers 2070-Other Administrative Services, etc	Revenue	1,22,50,000	...	1,22,50,000
		Total	1,22,50,000	...	1,22,50,000
	Revenue	1,22,50,000	...	1,22,50,000	
4.	2014-Administration of Justice ...	Revenue	72,85,750	24,83,750	97,67,500
		Total	72,85,750	24,83,750	97,67,500
5.	2015-Elections	Revenue	1,05,50,000	...	1,05,50,000
		Total	1,05,50,000	...	1,05,50,000
6.	2029-Land Revenue	Revenue	1,14,50,000	...	1,14,50,000
		Total	1,14,00,000	...	1,14,00,000
	2245-Relief on account of Natural Calamities	Revenue	1,14,00,000	...	1,14,00,000
		Total	1,14,00,000	...	1,14,00,000
	2250-Other Social Services	
3475-Other General Economic Services		
Total	Revenue	2,28,50,000	...	2,28,50,000	

5
SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes
	6250-Loans for Other Social Services
	6401-Loans for Crop Husbandry
	Total
7.	2090-Stamps and Registration	16,25,000	...	16,25,000
	Total	16,25,000	...	16,25,000
8.	2039-State Excise	83,38,250	...	83,38,250
	Total	83,38,250	...	83,38,250
	2040-Taxes on Sales Trade etc.	89,11,250	...	89,11,250
9.	2045-Other Taxes and Duties on Commodities and Services	89,11,250	...	89,11,250
	Total	89,11,250	...	89,11,250

6
SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
10.	2041-Taxes on Vehicles	Revenue	1,55,00,000	... 1,55,00,000
	2070-Other Administrative Services etc		38,50,000	... 38,50,000
	3055-Road Transport	
	Total	Revenue	1,93,50,000	... 1,93,50,000
	5053-Capital Outlay on Civil Aviation	Capital	5,00,000	... 5,00,000
	5055-Capital Outlay on Road Transport	Revenue	88,75,000	... 88,75,000
	Total	Capital	93,75,000	... 93,75,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	8,87,500	...	8,87,500
	2501-Special Programmes for Rural Development		97,50,750	...	97,50,750
	2801-Power		2,87,50,000	...	2,87,50,000
	2810-Non-Conventional Sources of Energy		2,04,12,500	...	2,04,12,500
	Total	Revenue	5,98,00,750	...	5,98,00,750
	6801-Loans for Power Projects	Capital	24,37,50,000	...	24,37,50,000
	Total	Capital	24,37,50,000	...	24,37,50,000

8

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
12.	2047-Other Fiscal Services	Revenue	2,50,000	...	2,50,000	
		Total	Revenue	2,50,000	...	2,50,000
	2048-Appropriation for Reduction or Avoidance of Debt		...	1,36,72,250	1,36,72,250	
		Total	Revenue	...	1,36,72,250	1,36,72,250
	2049-Interest Payment		...	45,70,12,250	45,70,12,250	
		Total	Revenue	...	45,70,12,250	45,70,12,250
	2051-Public Services Commission		Revenue	...	29,00,000	29,00,000
		Total	Revenue	...	29,00,000	29,00,000
	13.	2052-Secretariat General Services	Revenue	6,64,00,000	...	6,64,00,000
		2251-Secretariat Social Services		70,50,250	...	70,50,250
3451-Secretariat Economic Services			1,14,00,000	...	1,14,00,000	
		Total	Revenue	8,55,50,000	...	8,55,50,000
5275-Capital Outlay on other Communication		Capital	
		Total	Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
14.	2053-District Administration	Revenue	1,95,00,000	...	1,95,00,000	
		Total	Revenue	1,95,00,000	...	1,95,00,000
15.	2054-Treasury and Accounts Administration	Revenue	1,81,13,000	...	1,81,13,000	
		Total	Revenue	1,81,13,000	...	1,81,13,000
	2055-Police 2070-Other Administrative Services etc	Revenue	26,58,31,250	43,750	26,59,25,000	
			2,17,98,750	1,250	2,18,00,000	
			25,00,000	...	25,00,000	
	2216-Housing	Total	Revenue	29,01,80,000	45,000	29,02,25,000
16.	4055-Capital Outlay on Police	Capital	24,00,000	...	24,00,000	
		Total	Capital	24,00,000	...	24,00,000
17.	2056-Jails	Revenue	96,63,250	...	96,63,250	
		Total	Revenue	96,63,250	...	96,63,250
18.	2058-Stationery and Printing	Revenue	1,63,25,000	...	1,63,25,000	
		Total	Revenue	1,63,25,000	...	1,63,25,000
	4058-Capital Outlay on Stationery and Printing	Capital	3,75,000	...	3,75,000	
	4216-Capital Outlay on Housing		
		Total	Capital	3,75,000	...	3,75,000
19.	2052-Secretariat General Services	Revenue	42,50,000	...	42,50,000	
18.	2058-Stationery and Printing	Revenue	1,63,25,000	...	1,63,25,000	
		Total	Revenue	1,63,25,000	...	1,63,25,000
	4058-Capital Outlay on Stationery and Printing	Capital	3,75,000	...	3,75,000	
	4216-Capital Outlay on Housing		
		Total	Capital	3,75,000	...	3,75,000

10
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
19.	2052-Secretariat General Services	Revenue	42,50,000	...	42,50,000
	2059-Public Works		14,60,86,500	...	14,60,86,500
	2216-Housing		98,75,000	...	98,75,000
	Total	Revenue	16,02,11,500	...	16,02,11,500
	4059-Capital Outlay on Public Works		3,20,00,000	...	3,20,00,000
	4202-Capital Outlay on Education		23,00,000	...	23,00,000
	4210-Capital Outlay on Medical and Public Health		20,00,000	...	20,00,000
	4216-Capital Outlay on Housing		24,75,000	...	24,75,000
	Total	Capital	3,87,75,000	...	3,87,75,000
	20.	2070-Other Administrative Services etc	Revenue	2,91,44,250	...
Total		Revenue	2,91,44,250	...	2,9144,250
4059-Capital Outlay on Public Works		Capital
Total	Capital	

11
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
21.	2075-Miscellaneous General	Revenue	16,250	...	16,250
	Services				
	2202-General Education		95,77,70,000	...	95,77,70,000
	2203-Technical Education		3,99,00,000	...	3,99,00,000
	2204-Sports and Youth Services		2,64,00,000	...	2,64,00,000
	2205-Art and Culture		1,69,37,500	...	1,69,37,500
	3425-Other Scientific Research		5,75,000	...	5,75,000
	3454-Census, Survey and Statistic		5,87,500	...	5,87,500
	Total	Revenue	104,21,86,250	...	104,21,86,250
		4202-Capital Outlay on Education	Capital
	6202-Loans for Education, Sports, Art and Culture	
	Total	Capital
22.	2070-Other Administrative	Revenue	97,18,750	...	97,18,750
	Services etc				
	2216-Housing		47,81,250	...	47,81,250
	Total	Revenue	1,45,00,000	...	1,45,00,000

12

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
23.	2070-Other Administrative Services etc	Revenue	25,00,000	...	25,00,000
	Total	Revenue	25,00,000	...	25,00,000
24.	2871-Pensions and Other Retirement Benefits	Revenue	19,99,25,000	...	19,99,25,000
	Total	Revenue	19,99,25,000	...	19,99,25,000
25.	2075-Miscellaneous General Services	Revenue	8,50,000	...	8,50,000
	Total	Revenue	8,50,000	...	8,50,000
26.	2210-Medical and Public Health	Revenue	2,05,87,500	...	2,05,87,500
	2211-Family Welfare		2,31,15,250	...	2,31,15,250
	Total	Revenue	22,37,02,750	...	22,37,02,750
	4210-Capital Outlay on Medical and Public Health	Capital	3,04,05,000	...	3,04,05,000
	4211-Capital Outlay on Family Welfare		20,00,000	...	20,00,000
	Total	Capital	3,24,05,000	...	3,24,05,000

13

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
27.	2215-Water Supply and Sanitation	Revenue	12,10,01,000	...	12,10,01,000
	2216-Housing		3,50,000	...	3,50,000
	Total	Revenue	12,13,51,080	...	12,13,51,080
	4215-Capital Outlay on Water	Capital	22,19,25,000	...	22,19,25,000
	Supply and Sanitation				
	4216-Capital Outlay on Housing	Capital	3,75,000	...	3,75,000
	Total	Capital	22,23,00,000	...	22,23,00,000
28.	2216-Housing	Revenue	2,14,52,500	...	2,14,52,500
	Total	Revenue	2,14,52,500	...	2,14,52,500
	4216-Capital Outlay on Housing	Capital	9,72,500	...	9,72,500
	6216-Loans for Housing		1,18,25,000	...	1,18,25,000
	Total	Capital	1,27,97,500	...	1,27,97,500

14

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
29.	2217-Urban Development	3,23,25,000	...	3,23,25,000
	Total	Revenue	...	3,23,25,000
	4216-Capital Outlay on Housing	1,25,000	...	1,25,000
	4217-Capital Outlay on Urban Development	4,26,25,000	...	4,26,25,000
	Total	Capital	4,27,50,000	...
30.	2220-Information and Publicity	90,75,000	...	90,75,000
	Total	Revenue	...	90,75,000
31.	2230-Labour and Employment	2,54,14,500	...	2,54,14,500
	Total	Revenue	...	2,54,14,500
32.	3456-Civil Supplies	90,00,000	...	90,00,000
	Total	Revenue	...	90,00,000
	4408-Capital Outlay on Food Storage and Warehousing
	Total	Capital

15
SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
33.	2235-Social Security and Welfare	Capital
	Total	Revenue
	6235-Loans for Social Security and Welfare	Capital	2,50,000	...
	Total	Capital	2,50,000	2,50,000
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	2,88,75,000	...
	2235-Social Security and Welfare		5,09,83,000	...
	2236-Nutrition		2,94,87,500	...
	Total	Revenue	10,93,45,500	10,93,45,500
	4235-Capital Outlay on Social Security and Welfare		1,90,50,000	...
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	
	Total	Capital	1,90,50,000	1,90,50,000

16

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
35.	2235-Social Security and Welfare	Revenue	5,25,000	...	5,25,000
	Total	Revenue	5,25,000	...	5,25,000
36.	2075-Miscellaneous General Services	Revenue	38,500	...	38,500
	2235-Social Security and Welfare	Total	22,92,000	1,25,000	24,15,000
37.	2250-Other Social Services	Revenue	12,500	...	12,500
	Total	Revenue	23,28,500	1,25,000	24,53,500
38.	3451-Secretariat Economic Services	Revenue	1,06,74,000	...	1,06,74,000
	Total	Revenue	1,06,74,000	...	1,06,74,000
39.	2425-Co-operation	Revenue	1,74,23,750	...	1,74,23,750
	4425-Capital Outlay on Co-operation	Total	1,74,23,750	...	1,74,23,750
	4435-Capital Outlay on Other Agriculture	Capital	1,86,07,875	...	1,86,07,875
	6425-Loans for Co-operation		1,50,000	...	1,50,000
	Total	Capital	60,93,875	...	60,93,875
40.	2552-North Eastern Areas (Special Areas Programme)	Capital	2,48,51,750	...	2,48,51,750
	4552-Capital Outlay on North Eastern Areas	Total	7,84,31,250	...	7,84,31,250
41.	3454-Census, Surveys and Statistics	Capital	10,52,54,000	...	10,52,54,000
	Total	Revenue	1,08,50,000	...	1,08,50,000
		Total	1,08,50,000	...	1,08,50,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
42.	2216-Housing	Revenue	25,000	...	25,000
	3475-Other General Economic		33,75,00	...	33,75,00
	Services				
	Total	Revenue	34,00,000	...	34,00,000
43.	2216-Housing	Revenue	19,25,000	...	19,25,000
	2401-Crop Husbandry		10,56,45,000	...	10,56,45,000
	2408-Food Storage and Warehousing	
	2415-Agricultural Research and Education	Revenue	60,12,500	...	60,12,500
	2435-Other Agricultural Programmes		51,25,000	...	51,25,000
	2702-Minor Irrigation		2,49,82,000	...	2,49,82,000
	Total	Revenue	14,36,90,000	...	14,36,90,000
	4216-Capital Outlay on Housing	Capital	5,50,000	...	5,50,000
4401-Capital Outlay on Crop Husbandry		6,00,000	...	6,00,000	

18

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
{	4416-Investment in Agricultural Financial Institution	1,50,000	...	1,50,000
	4702-Capital Outlay on Minor Irrigation	1,27,50,000	...	1,27,50,000
	Total } Capital	1,40,50,000	...	1,40,50,000
{	2701-Medium Irrigation-II works under E. And D. Wing P.W.D medium	Revenue 5,25,500	...	5,25,500
	2711-Flood Control	13,00,000	...	13,00,000
	Total } Revenue	18,25,500	...	18,25,500
	4701-Capital Outlay on Medium Irrigation	Capital 49,74,500	...	49,74,500
{	4711-Capital Outlay on Flood Control Projects	33,00,000	...	33,00,000
	Total } Capital	82,74,500	...	82,74,500

19

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
45.	2216-Housing	Revenue	7,50,000	...	7,50,000
	2402-Soil and Water Conservation		5,61,33,750	...	5,61,33,750
	2415-Agricultural Research and Education		3,66,250	...	3,66,250
	Total	Revenue	5,72,50,000	...	5,72,50,000
46.	2501-Special Programmes for Rural Development	Revenue	2,20,00,000	...	2,20,00,000
	Total	Revenue	2,20,00,000	...	2,20,00,000
47.	2216-Housing	Revenue	12,48,250	...	12,48,250
	2235-Social Security and Welfare	
	2403-Animal Husbandry	Revenue	5,94,79,000	...	5,94,79,000
	2415-Agricultural Research and Education		40,97,750	...	40,97,750
Total	Revenue	6,48,25,000	...	6,48,25,000	
48.	2216-Housing	Revenue	5,00,000	...	5,00,000
	2404-Dairy Development		1,81,72,750	...	1,81,72,750
	2415-Agricultural Research and Education	
	Total	Revenue	1,86,72,750	...	1,86,72,750
49.	2216-Housing	Revenue	1,00,000	...	1,00,000
	2405-Fisheries		1,25,04,000	...	1,25,04,000
	2415-Agricultural Research and Education		4,71,000	...	4,71,000
	Total	Revenue	1,30,75,000	...	1,30,75,000
	4216-Capital Outlay on Housing	Capital	87,500	...	87,500
	4405-Capital Outlay on Fisheries		1,62,500	...	1,62,500
Total	Capital	2,50,000	...	2,50,000	

20

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
50.	2406-Forestry and Wild Life	Revenue	7,66,27,250	5,000	7,66,32,250
	2415-Agricultural Research and Education		20,00,000	...	20,00,000
	Total	Revenue	7,87,17,250	5,000	7,87,22,250
	4406-Capital Outlay on Forestry and Wild Life	Capital	88,25,000	...	88,25,000
	Total	Capital	88,25,000	...	88,25,000
51.	2216-Housing	Revenue	8,50,000	...	8,50,000
	2401-Crop Husbandry		25,00,000	...	25,00,000
	2501-Special Programmes for Rural Development		1,17,50,000	...	1,17,50,000
	2505-Rural Employment		2,40,00,000	...	2,40,00,000
	2515-Other Rural Development Programmes		8,80,00,000	...	8,80,00,000
	Total	Revenue	12,71,00,000	...	12,71,00,000
	4216-Capital Outlay on Housing	Capital	78,12,500	...	78,12,500
4515-Capital Outlay on Rural Development		78,12,500	...	78,12,500	
Total	Revenue	1,56,25,000	...	1,56,25,000	
52.	2852-Industries	Revenue	69,67,500	...	69,67,500
	Total	Revenue	69,67,500	...	69,67,500
	4885-Capital Outlay on Industries and Mineral	Capital	1,25,00,000	...	1,25,00,000
	6885-Loans for other Industries and Mineral	
Total	Capital	1,25,00,000	...	1,25,00,000	

21

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
53.	5851-Village and Small Industries	2,94,73,750	...	2,94,73,750
	Total Revenue	2,94,73,750	...	2,94,73,750
	4851-Capital Outlay on Village and Small Scale Industries
	6851-Loans for Village and Small Industries	12,50,000	...	12,50,000
	Total Capital	12,50,000	...	12,50,000
54.	2216-Housing
	2851-Village and Small Industries	3,00,32,500	...	3,00,32,500
	Total Revenue	3,00,32,500	...	3,00,32,500
	4216-Capital Outlay on Housing
	4851-Capital Outlay on Village and Small Scale Industries	52,50,000	...	52,50,000
	6851-Loans for Village and Small Industries
	Total Capital	52,50,000	...	52,50,000
55.	2853-Non-Ferrous Mining and Metallurgical Industries	4,34,50,000	...	4,34,50,000
	Total Revenue	4,34,50,000	...	4,34,50,000
	4216-Capital Outlay on Housing
	4853-Capital Outlay on Mining and Metallurgical Industries	2,50,000	...	2,50,000
	Total Capital	2,50,000	...	2,50,000
56.	3054-Roads and Bridges	10,00,00,000	...	10,00,00,000
	Total Revenue	10,00,00,000	...	10,00,00,000
	5054-Capital Outlay on Roads and Bridges	16,48,51,250	...	16,48,51,250
	Total Capital	16,48,51,250	...	16,48,51,250

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
57.	3452-Tourism	Revenue	88,50,000	...	88,50,000
		Total Revenue	88,50,000	...	88,50,000
	4059-Capital Outlay on Public Works	
	5275-Capital Outlay on other Communication Services	
	5452-Capital Outlay on Tourism		11,50,000	...	11,50,000
	7452-Loans for Tourism	
	Total	Capital	11,50,000	...	11,50,000
58.	3606-Aid Materials and Equipment	Revenue
59.	5465-Investment in General Financial and Training Institutions	Capital
		Total Capital
	6003-Internal Debt of the State Government		...	20,31,60,000	20,31,60,000
		Total Capital	...	20,31,60,000	20,31,60,000
	6004-Loans and Advances from the Central Government	Capital	...	6,53,15,960	6,53,15,960
	Total	Capital	...	6,53,15,960	6,53,15,960
60.	7610-Loans to Government Servants etc	Total Capital	50,00,00,000	...	50,00,00,000
61.	7615-Miscellaneous Loans	Capital
		Total Capital
62.	7810-Inter-State Settlement	Capital
		Total Capital

23

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
63.	7999-Appropriation to Contingency Fund
	Total Capital
	Total	451,84,98,750 75,47,27,210 527,02,35,960

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department

The 10th March, 2004

No. LL (B) 17/96/432- The Meghalaya Appropriation (No. 1) Act, 2004 (Act No. 3 of 2004) is hereby published for general information.

MEGHALAYA ACT 3 OF 2004

As passed by the Meghalaya Legislative Assembly

Received the assent of the Governor on the 8th March, 2004

Published in the Gazette of Meghalaya, Extra-ordinary dated 10th March, 2004

THE MEGHALAYA APPROPRIATION (NO. 1) ACT, 2004

An

Act

to authorised payment and appropriation of certain further sums from and out of the Consolidated Fund of Meghalaya for the services of financial year 2003-2004

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-fifth Year of the Republic of India as follows:-

- | | | |
|--|---|--|
| Short title and commencement | 1 | (1) This Act may be called the Meghalaya Appropriation (No. 1) Act, 2004 |
| Withdrawal of Rs. 164,73,87,640 from and out of the Consolidated Fund of Meghalaya | 2 | From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate to the sums of Rupees one hundred sixty four crores, seventy three lakhs, eighty seven thousand, six hundred forty towards defraying the several charges which will come in the course of payment during the financial year 2003-2004 in respect of the services specified in Column (2) of the Schedule. |
| Appropriation | 3 | The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the Financial year 2003-2004 |

25
SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	1,20,00,000	...	1,20,00,000
	2058-Stationery and Printing	Capital
	4058-Capital Outlay on Stationery and Printing				
2.	2012-Governor	Revenue
	4216-Capital Outlay on Housing	Capital	...	23,963,000	23,963,000
3.	2013-Council of Ministers	Revenue
	2070-Other Administrative Services, etc				
4.	2014-Administration of Justice ...	Revenue	45,64,674	...	45,64,674
5.	2015-Elections	Revenue	76,12,619	...	76,12,619
6.	2029-Land Revenue	Revenue
	2245-Relief on account of Natural Calamities				
	2250-Other Social Services				
	3475-Other General Economic Services				
	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	Capital
	6250-Loans for Other Social Services				
	6401-Loans for Crop Husbandry	Capital

26
SCHEDULE
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
7.	2030-Stamps and Registration Revenue
8.	2039-State Excise Revenue
9.	2040-Sales Tax 2045-Other Taxes and Duties on Commodities and Services	Revenue	2,78,89,859	2,78,89,859
10.	2041-Taxes on vehicles 2070-Other Administrative Services etc 3055-Road Transport 5053-Capital Outlay on Civil Aviation 5055-Capital Outlay on Road Transport	Revenue	4,12,06,600	4,12,06,600
		Capital
11.	2045-Other Taxes and Duties on Commodities and Services 2501-Special Programme for Rural Development 2801-Power 2810-Non-Conventional Sources of Energy 6801-Loans for Power Project	Revenue	68,05,908	68,05,908
		Capital
12.	2047-Other Fiscal Services 2048-Appropriation for reduction or avoidance of Debt 2049-Interest Payments 2051-Public Services Commission	Revenue
		Revenue
		Revenue
		Revenue

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
13.	2052-Secretariat General Services	Revenue	20,00,000	...	20,00,000
	2251-Secretariat Social Services				
	3451-Secretariat Economic Services				
	5275-Capital Outlay on other Communication Services				
14.	2053-District Administration	Revenue
15.	2054-Treasury Accounts Administration	Revenue	80,96,000	...	80,96,000
16.	2055-Police	Revenue	5,13,88,647	7,09,790	5,20,98,437
	2070-Other Administrative Services etc				
	2216-Housing				
	4059-Capital Outlay on Police				
4216-Capital Outlay on Housing					
17.	2056-Jails	Revenue
	4059-Capital Outlay on Public Works	Capital
18.	2058-Stationery and Printing	Revenue
	4058-Capital Outlay on Stationery and Printing	Capital	42,00,000	...	42,00,000
	4216-Capital Outlay on Housing				

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
19.	2052-Secretariat-General Services	Revenue	
	2059-Public Works				
	2203-Technical Education				
	2204-Sports and Youth Services				
	2205-Art and Culture				
	2216-Housing				
	4059-Capital Outlay on Public Works				
	4202-Capital Outlay on Education, Art and Culture				
	4210-Capital Outlay on Medical and Public Health				
	4216-Capital Outlay on Housing				Capital
4403-Capital Outlay on Animal Husbandry	Capital	
4404-Capital Outlay on Dairy Development					
20.	2070-Other Administrative Services etc	Revenue
	4059-Capital Outlay on Public Works	Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding							
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs					
21.	2075-Miscellaneous General Services	Revenue	5,93,33,979	...	5,93,33,979				
	2202-General Education								
	2203-Technical Education								
	2204-Sports and Youth Services								
	2205-Art and Culture								
	2236-Nutrition								
	3425-Other Scientific Research								
	3454-Census, Survey and Statistics								
	4202-Capital Outlay on Education, Art and Culture					Capital
	4204-Capital Outlay on Education, Sports, Art and Culture								
6202-Loans for Education, Art and Culture									
22.	2070-Other Administrative Services etc	Revenue	1,49,72,354	...	1,49,72,354				
	2216-Housing	Capital				
4059-Total Outlay on Public Works									
23.	2070-Other Administrative Services etc	Revenue	1,94,625	...	1,94,625				
24.	2071-Pensions and other Retirements Benefits	Revenue				
25.	2075-Miscellaneous General Services	Revenue				

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs	
26.	2210-Medical and Public Health	Revenue	5,29,800	...	5,29,800
	2211-Family Welfare				
	4210-Capital Outlay on Medical and Public Health	Capital	1,50,00,000	...	1,50,00,000
	4216-Capital Outlay on Family Welfare				
27.	2215-Water Supply and Sanitation	Revenue
	2216-Housing				
	4215-Capital Outlay on Water Supply and Sanitation	Capital
	4216-Capital Outlay on Housing				
28.	2216-Housing	Revenue	...	59,615	59,615
	4216-Capital Outlay on Housing	Capital
	4217-Capital Outlay on Urban Development				
29.	2216-HOUSING	Revenue
	2217-Urban Development				
	4216-Capital Outlay on Housing	Capital	50,00,000	...	50,00,000
	4217-Capital Outlay on Urban Development				
6217-Loan under Urban Dev.					
30.	2220-Information and Publicity	Revenue	8,64,000	...	8,64,000
31.	2230-Labour and Employment	Revenue
32.	3456-Civil Supplies	Revenue	1,35,79,000	...	1,35,79,000
	4408-Capital Outlay on Food Storage and Warehousing	Capital
33.	2235-Social Security and Welfare	Revenue
	6235-Loans for Social Security and Welfare	Capital

31

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding					
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs			
34.	2225-Welfare of S.CS, S.TS and Other B.CS	} Revenue	5,35,00,000	... 5,35,00,000			
	2235-Social Security and Welfare						
	2236-NUTRITION						
	4059-Capital Outlay on Public Works						
	4235-Capital Outlay on Social Security and Welfare						
	6225-Loans for Welfare of S.CS, S.TS and Other B.CS				} Capital
35.	2235- Social Security and Welfare	Revenue	2,64,200	... 2,64,200			
36.	2075-Miscellaneous General Services	} Revenue			
	2235-Social Security and Welfare						
37.	2250-Other Social Services	Revenue			
38.	3451-Secretariat Economic Services	Revenue	7,60,000	... 7,60,000			
39.	2425-Co-operation	} Revenue			
	4425-Capital Outlay on Co-operation						
	4435-Capital Outlay of other Agricultural Programmes				} Capital	30,00,000	... 30,00,000
	6425-Loans for Co-operation						
40.	2552-North Eastern Areas (Special Areas Programme)	Revenue	10,05,000	... 10,05,000			
	4552-Capital Outlay on North Eastern Areas	Capital	32,94,000	... 32,94,000			

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
44.	2701-Medium Irrigation-II-Works Under E. And D Wing P.W.D Medium Irrigation Projects	Revenue
	2711-Flood Control				
	4701-Capital Outlay on Medium Irrigation	Capital	30,00,000	...	30,00,000
	4711-Capital Outlay on Flood Control Projects				
45.	2216-Housing	Revenue
	2402-Soil and Water Conservation				
	2415-Agricultural Research and Education				
46.	2501-Special Programmes for Rural Development	Revenue	2,72,00,000	...	2,72,00,000
47.	2216-Housing	Revenue
	2235-Social Security and Welfare				
	2403-Animal Husbandry				
	2415-Agricultural Research and Education				
47.	4059-Capital Outlay on Public Works	Capital
	4403-Capital Outlay on Animal Husbandry				
	6225-Loans for Welfare of S.CS, S.TS and other B.CS				
	6403-Loans for Animal Husbandry				

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
48.	2216-Housing	} Revenue
	2404-Dairy Development			
	2415-Agricultural Research and Education			
49.	2216-Housing	} Revenue
	2405-Fisheries			
	2415-Agricultural Research and Education			
	4216-Capital Outlay on Housing			
50.	4405-Capital Outlay on Fisheries	} Capital
	2406-Forestry and Wild Life	} Revenue	4,37,45,275	...
	2415-Agricultural Research and Education			
51.	4406-Capital Outlay on Forestry and Wild Life	} Capital
	2216-Housing	} Revenue	63,08,000	...
	2236-Nutrition			
2401-Crop Husbandry				
51.	2501-Special Programmes for Rural Development	} Capital
	2505-Rural Employment			
	2515-Other Rural Development Programmes			
	4216-Capital Outlay on Housing			
	4515-Capital Outlay on Rural Development			
	6515-Loans for other Rural Development Programmes			

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs	
52.	2852-Industries	Revenue	48,74,000	...	48,74,000
	4854-Capital Outlay on Cement and non-Metallic Mineral	Capital
	4885-Capital Outlay on Industries and Mineral				
	6885-Loans for other Industries and Mineral				
53.	2216-Housing	Revenue	5,91,876	...	5,91,876
	2851-Village and Small Industries	Capital
	4851-Capital Outlay on Village and Small Scale Industries				
	6851-Loans for Village and Small and Mineral Industries				
54.	2216-Housing	Revenue	24,53,252	...	24,53,252
	2851-Village and Small Industries	Capital	2,00,00,000	...	2,00,00,000
	4216-Capital Outlay on Housing				
	4851-Capital Outlay on Village and Small Scale Industries				
	6851-Loans for Village and Small and Mineral Industries				
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	8,00,000	...	8,00,000
	4216-Capital Outlay on Housing	Capital
	4853-Capital Outlay on Mining and Metallurgical Industries				

36

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding						
		Voted by the Assembly	Charged on the Consolidated Fund	Total				
		Rs.	Rs.	Rs.				
56.	3054-Roads and Bridges	Revenue			
	5054-Capital Outlay on Roads and Bridges	Capital	20,56,00,000	...	20,56,00,000			
57.	3452-Tourism	Revenue	38,000	...	38,000			
	4059-Capital Outlay on Public Works							
	5275-Capital Outlay on other Communication Services					Capital
	5452-Capital Outlay on Tourism							
	7452-Loans for Tourism							
58.	3606-Aid Materials and Equipment	Revenue			
59.	5465-Investment in General Financial and Training Institutions	Capital			
	6003-Internal Debt. Of the State Government	Capital	4,65,13,564	...	4,65,13,564			
	6004-Loans and Advances from the Central Government	Capital	...	78,98,70,503	78,98,70,503			
60.	7610-Loans to Government Servants etc	Capital			
61.	7615-Miscellaneous Loans	Capital			
62.	7810-Inter-State Settlement	Capital			

37

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)		
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs
63.	7999-Appropriation to Contingency Capital Fund
	Total	80,78,41,168 88,95,46,472 164,73,87,640

L.M.SANGMA

Deputy Secretary to the Govt. Of Meghalaya,

Law (B) Department.

The 10th March, 2004

No. LL (B) 129/93/48- The Meghalaya Shops and Establishment Act, 2004 (Act No. 4 of 2004) is hereby published for general information.

MEGHALAYA ACT 4 OF 2004

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 2nd April, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary dated 5th April, 2004)

THE MEGHALAYA SHOPS AND ESTABLISHMENT ACT, 2004

An

Act

to provide for regulation of conditions of work and employment in shops and commercial establishments and establishments for public entertainment or amusement in the State of Meghalaya and for matters connected therewith.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-fourth Year of the Republic of India as follows:-

- | | | |
|--------------------------------------|---|--|
| Short title, extend and commencement | 1 | (1) This Act may be called the Meghalaya Shops and Establishment Act 2003
(2) It extends to the whole of the State of Meghalaya.
(3) It shall come into force on such date as the State Government may by notification in the Official Gazette, appoint, and different dates may be appointed for different areas or for different classes of shops or establishment |
| Definitions | 2 | In this Act, unless is everything repugnant to the subject or context,

(a) "child" means a person who has completed his fourteenth years;
(b) "closed" means not open for the service of any customer or to any business connected with the establishment; |

- (c) “commercial establishment” means an establishment in which there is conducted the business of advertising commission forwarding or commercial agency a department of a factory in which persons are employed in a clerical capacity in any room or place or no manufacturing process is being carried on a clerical department of any industrial or commercial undertaking including public transport any insurance company, joint stock company, brokers office or exchange or such other establishment or class thereof as the State Government may, by notification, declared to be a commercial establishment for the purposes of all or any of the provisions of this Act, but does not include a shop or an establishment for public entertainment or amusement;
- (d) “day” means the period of twenty-four hours beginning at midnight;
 Provided that in the case of an employee whose hour or work extend beyond midnight, “day” means the period of twenty-four hours beginning when such employment commencement;
- (e) “Employee” means a person employed either whole time or part time whether directly or through any agency, and whether for wages or other consideration or in connection with any establishment an includes an apprentice but does not include a member of the Employees Family;
- (f) “employer” means a person owning or having ultimate control over the affairs of an establishment and includes the manager, agent or other person or other person acting in the general management;
- (g) “establishment” means a shop or a commercial establishment or an establishment for public establishment or amusement;
- (h) “establishment for public entertainment or a amusement” means a restaurant eatin, house, cate, cinema, theatre and such other establishment or class thereof the State Government may, by notification declare to be, for the purposes of this Act an establishment for public entertainment but does not include a shop or a commercial establishment;
- (i) “holiday” means a period of six consecutive hours between the hours of half past seven O’clock and meridian and seven O’clock past meridian.
- (j) “Inspector” means an inspector appointed under section 19 or this Act;
- (k) “leave” means leave provided in Section 11,12 & 13 of this Act;
- (l) “notification” means a notification published in the official Gazette;

- (m) “opened” means opened for the service of any customer or to any business connection with the establishment;
- (n) “prescribed” means prescribed by rules made under this Act;
- (o) “rules” means rules made by the State Government under this Act;
- (p) “shop” means any premises where goods are sold either by retail or wholesale or where services are rendered to customers and includes an office, a storeroom godown or warehouse whether in the same premises or otherwise used in connection with such trade or business, workshops including automobile garages accumants establishment, drawing and designing firms, solicitor’s establishment but does not include a commercial establishment or a shop attached to a Factory where the persons employee in the shop are allowed the benefit provided for workers under the Factories Act, 1948 (General Act No. 63 of 1948) or an establishment for public entertainment or amusement;
- (q) “Wages” means pay at whatever intervals paid and includes dearness and such other allowance payable in terms of money and includes the value of lodging and such other amenities whose value is capable of being computed in terms of money; and
- (r) “week” means the period of seven days beginning at midnight on Saturday night or such other night as may be approved in writing for a particular area by the prescribed authority;

Registration

- 3 (1) Every establishment shall be registered under this Act. The registration shall be valid for calendar year and thereafter shall be renewed for every calendar year.
- (2) The application for registration or for renewal of registration shall be made to the Labour Commissioner or to such other officer as the Labour Commissioner may authorise in this behalf in such forms and within such date and containing such particulars as may be prescribed.
- (3) The fees payable for registration or for renewal of registration shall be such as may be prescribed by the State Government.
- (4) Where an establishment is registered under this Act or when the registration of an establishment is renews there shall be issued to the employer a certificate of registration or a renewal certificate of registration as the case may be containing such particulars as may be prescribed.
- (5) The certificate of registration or the renewal certificate, as the case may be, shall be kept prominently displayed at some conspicuous place of the establishment.

- (6) If any employer carries on business without a valid registration certificate or after the expiry of the last date of submission of application for registration or for renewal, he shall be liable to pay a penalty equal to the free prescribed for registration or renewal of registration as the case may be plus an additional penalty at rupees five per day for each day of continued default after the expiry of the last date for submission of an application for registration or renewal, as the case may be, and the said penalty shall for the purpose of its recovery be deemed to be fine imposed under this Act;

Provided that no employer shall be liable for any penalty under this section if he has submitted a valid application for a certificate of registration or renewal thereof within the period prescribed to the proper authority;

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| Opening and Closing hour | 4 | No establishment shall on any day be opened earlier than and closed later than at such hours as may be fixed by the State Government by general or special orders. |
| Hour of work | 5 | <p>(1) No employee shall be required or permitted to work for more than eight hours on any day;</p> <p>Provided that on any day in which stock taking and preparation of account take place, an employee may be allowed or permitted to work overtime, that the total number of hours of work including overtime work shall not exceed ten hours.</p> <p>(2) No employee shall be required or permitted to work for more than four hours or any day, unless he has been allowed an interval for rest at least one hour:</p> |
| Closing of shops | 6 | <p>Every shop shall remain closed on one day in each week:</p> <p>Provided that in addition to one day the State Government may by notification require that any specified class of shops shall remain closed between such hours in the afternoon or such days in each week as may be satisfied;</p> <p>Provided further that this section shall not apply to</p> <p>(a) Shops or classes of shops dealing mainly in dairy product breads, pastries, sweetmeats and flowers;</p> <p>(b) Pharmacies or shop dealing mainly in medicines, surgical appliances bandages or other medical requisites;</p> <p>(c) Shops dealing mainly in articles required for funerals, burials or cremations as may be specified by the inspectors within their respective jurisdiction;</p> <p>(d) Shops dealing in tobacco, cigar, cheroot, cigarettes, biddies, pans, liquid refreshment sold in retail for consumption on the premises, ice, newspaper or periodicals; and</p> |

(e) Barber's and hair dresser's shops

Prohibition of employment of Children	7	No child shall be employed in any establishment
Prohibition of employment of women and persons below seventeen years during night	8	<p>No women or any person who has not attained the age of seventeen shall be required or allowed to work whether as an employee otherwise in any establishment before 6 A.M or after 7 P. M</p> <p>“ Provided that the State Government shall by notification in the Official Gazette relax the prohibition of employment of women in certain establishment from the application of Section 8 above”</p>
Payment of Wages	9	<p>(1) Every employer shall fix periods in respect of which wages to the employees shall be payable and shall be responsible for the payment to persons employed by him of all wages required to be paid under this Act.</p> <p>(2) No wages period so fixed shall exceed one month.</p> <p>(3) The wages of every employee in any shop or establishment shall be paid on a working day before the expiry of the seventh day of the last day of the wage period in respect of which wages are payable.</p> <p>(4) All wages shall be paid in cash.</p> <p>(5) Where the employee has been discharged, the wages earned by him shall be paid before the expiry on the second working day after the day on which he has been discharged.</p> <p>(6) No deduction shall be made from the wages on account of closure of any establishment (or of any establishment) or of any holiday allowed under this Act.</p>
Wages overtime	10	<p>An employee shall be entitled to wages at the rates of twice the ordinary rate of wages in respect of overtime work.</p> <p>Explanation- For the purpose of this section “Ordinary rate of Wages” means the basic wages plus such allowance, including the cash equivalent of the advantage occurring through the supply of meals and the concessional sale to employee is of food grains and other articles as the employee is for the time being entitled to, but does not include bonus.</p>

Annual leave with 11
Wages

- (1) An employee shall be entitled after twelve months continuous service to privilege leave with wages for a period of sixteen days in the subsequent period to twelve months.

Provided that such privilege leave with wages may be accumulated up to maximum period of thirty days.

- (2) An employee shall also be entitled during every twelve months of continuous service to medical leave with wages for a period not exceeding twelve days on the round of any sickness incurred or accident sustained by him and to casual leave with wages for a period not exceeding twelve days on any reasonable ground.
- (3) If an employee entitled to any leave under sub-section (1) is discharged by his employer before he has been allowed the leave, or if having applied for and been refused the leave, he quits his employment before he has been allowed the leave, the employer shall pay him the wages payable under this Act in respect of the leave.
- (4) If an employee entitled to any leave under sub-section (2) is discharged by his employer when he is sick or suffering from the result of an accident the employer shall pay him the wages payable under this Act in respect of the period of the leave to which he is entitled at the time of his discharged in addition to the amount. If any payable to him under sub-section (3)

Explanation- An employee shall be deemed to have completed a period of twelve months continuous service within the meaning of this section, notwithstanding any interruption on services under these twelve months brought about-

- (a) By sickness, accident, or authorise leave including authorised holidays, not exceeding ninety days in the aggregate for all three; or
- (b) By lock-out; or
- (c) By strike is not an illegal or
- (d) By intermittent periods of voluntary unemployment not exceeding thirty days in the aggregate. Authorised leave shall be deemed not to include any weekly holiday allowed under this Act which occurs at the beginning or end of an interruption brought by the leave.

Weekly holiday for 12
employee in a
commercial
establishment for
public entertainment
of amusement.

Every employee in a commercial establishment and in an establishment of public entertainment or amusement shall be allowed to avail holiday or at least one and half day in each week.

- Leave for attending religious ceremonies etc 13 Every employee shall be entitled to leave of absence for any days, he may select not exceeding three in number in any one year for the purpose of attending ceremonies or performing function or duties connected with or enjoined by his religion.
- Paid holiday 14 Every employee in an establishment shall be granted a paid holiday on each of the following occasions and on such other days as may be notified by the State Government from time to time declare-
- (a) 26th January
 - (b) 1st May
 - (c) 15th August, and
 - (d) 2nd October,
- Discharged of employees. 15 (1) No employee who has been in continuous service for not less than six months shall be discharged from service except for a reasonable cause and without giving such employee at least one month's notice or wages in lieu of such notice:
- Provided however that such notice shall not be necessary where such employee is discharged on ground of misconduct supported by satisfactory evidence recorded at an inquiry held for purpose.
- (2) An employee who has been discharged under sub-section (1) may appeal to such appellate authority as may be prescribed and within such time as may be prescribed either on the ground that there is no reasonable cause or on the ground that he had not been qualify of misconduct as held by the employer.
 - (3) The appellate authority may, after giving notice to the member as may be prescribed to the employer and the employee, dismiss the appeal or direct the reinstatement of the employee with or without wages for the period he was kept out the employment or direct payment or compensation without reinstatement or grant such other relief as may deem fit in the circumstances of the case.
 - (4) In directing the reinstatement of an employee the appellate authority shall also direct the payment of such amount of compensation as may be specified by him in case the employer fails to reinstate the employee in accordance with the direction.
 - (5) The decision of the appellate authority shall be final and binding on both the parties and be given effect to within such time as may be specified in the order of the appellate authority.
 - (6) Any compensation required to be paid by the employer under sub-section (3) & (4) but not paid, shall for the purpose of its recovery be deemed to be fined imposed under this Act.

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| Cleanliness,
ventilation and
lightning | 16 | <p>(1) The premises of every establishment shall be kept clean and free from affvialising from any dria or privy or other nuisance and shall be cleaned as such times and by such methods as may be prescribed.</p> <p>(2) The premises of every establishment shall be ventilated and sufficiently lighted during all working hours, with such standards and by such method or methods as may be prescribed.</p> <p>(3) If it appears to an Inspector that the premises of any establishment within his jurisdiction are not sufficiently kept clean or lighted or ventilated he may serve on the employer order in writing specifying the measures which in his opinion would be adopted and requiring him to be carried out before a specified date.</p> |
| Precaution against
fire. | 17 | Every employer shall take proper precaution against fire in such manner as may be prescribed. |
| Appeals | 18 | Appeal against any order of the Inspector under Section 16 and shall lie to such authority and within such time as may be prescribed. |
| Appointment of
Inspectors | 19 | State Government may by notification in the official Gazette appoint such officer or such persons or they think fit to be Inspectors for the purposes of this Act within such local limits may assign to them respectively. |
| Powers and duties of
Inspectors | 20 | <p>(1) Subject to the rules made by the State Government in this behalf an Inspector may within the local limits for which he is appointed.</p> <p>(a) Enter at any reasonable times with such assistants if any, being persons in the service of the Government or any local authority as the things fit; any place which is or which he has reason to believe is an establishment;</p> <p>(b) Make such inspection of the premises and of any prescribed registers/ records and take notice on the spot or otherwise evidence to any person as he may deem necessary for carrying out the purpose of this Act; and</p> <p>(c) Exercise such other powers as may be prescribed and necessary for carrying out the purpose of this Act;</p> <p style="padding-left: 40px;">Provided that no one shall be required under this section to answer any question or given evidence tending to incriminate himself.</p> |

Inspector to be public servant	21	Every Inspector appointed under sub-section (1) and (2) of Section 19 shall be deemed to be public servant within the meaning of Section 21 of the Indian Penal Code (Act 45 of 1860)
Employer to produce registers records etc. For inspection	22	Every employer shall on demand produce for inspection of an Inspector all registers records and notice required to be kept under and for the purposes of this Act.
Penalties	23	<p>Whenever contravenes any of the provisions of this Act or any rules made there under shall, on conviction be punishable with imprisonment for the term which may extend of six months or with fine which may extend to five thousand rupees;</p> <p>Provided that for any second or subsequent offence the employer shall be punishable with imprisonment only for a term which shall not be less than two months but may extend to six months.</p>
Cognizance of offence	24	<p>(1) No court shall take cognizance of any offence punishable under this Act except on a complaint made-</p> <p>(a) By the employee of an establishment either by himself or through the registered trade union or voluntary organisation within three months from the date on which the offence is alleged to have been committed; or</p> <p>(b) By the Inspector within six months from the date on which the alleged offence comes to his knowledge.</p> <p>(2) No court inferior to that of judicial Magistrate of the first class shall try any offence punishable under this Act or any rules or orders made there under.</p>
Maintenance of registers and records and display of notice,	25	Subject to the general or special orders of the State Government and employer shall maintain such register and records and display on the premises of his establishment such notices as may be prescribed. All such registers and records shall be kept in the premises of the establishment to which they relate.
Protection of action taken in good faith.	26	No suit, prosecution or other legal proceedings shall lie against any, person or State Government or such authority or anything which is in good faith done or intended to be done under this Act or any rule or order made hereunder.

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| Delegation of Powers | 27 | <p>(1) The State Government may, by notification in the official Gazette authorise any officer or authority subordinate to them to exercise all or any of the powers vested in them by or under this Act, except the power mentioned in Section 30 subject to such restriction and conditions, if any as may be specified in the notification.</p> <p>(2) The exercise of the powers delegated under sub-section (1) shall be subject to control and revision by the State Government or by such authority as may be empowered by them in the behalf.</p> |
| Power of Government to suspend provisions of the Act during fairs and festivals. | 28 | The State Government may, by notifications on account of such holiday or other occasion as may be prescribed suspend the operation of all or any of the provisions of this Act in respect of any establishment for such period and subject to such conditions as it may deem proper. |
| Exemption from application of the Act. | 29 | <p>This Act shall not apply to:-</p> <p>(a) Persons employed in any establishment in a position of management</p> <p>(b) Persons whose work mainly involves travelling and person employed as canvassers and caretakers.</p> <p>(c) Establishment under the Central or any State Government, local authorities, the Reserve Bank of India or any other Bank any Railways Administration and Cantonment authorities.</p> <p>(d) Any Water Transport Service or Major Transport Service or any system of public conservancy or sanitation, any industry or business undertaking which supply light or water to the public and such other public utility companies or associations or classes thereof as the State Government may be notification exempt from the operation of this Act.</p> <p>(e) Stalls and refreshment rooms at railway stations, docks, wharf and airports.</p> <p>(f) Establishment for the treatment or care of the sick: infirms, destitute or mentally unfit person.</p> <p>(g) Shops or stalls in any public exhibition or show so far as such shops or stall, deal in retail trade which is solely subsidiary or ancillary to the main purpose of such exhibition or show.</p> <p>(h) Shops or stalls in any public fair or bazar held for charitable purposes.</p> <p>(i) Shops or classes of shows dealing mainly in vegetable, meat and fish.</p> <p>(j) Establishment in mines and oilfields.</p> |

- (k) Any person employed in confidential capacity, messenger watchman or exclusively in connection with the collection, despatch, delivery and conveyance or customs formalities of goods or such other persons or classes or persons as the State Government may by notification exempt from the operation or all or any of the provisions of this Act; and
- (l) Such seasonal commercial establishment engaged in the purchase of raw jute or cotton ginning or cotton or jute pressing and the clerical department of such seasonal factories and such other establishment as the State Government may by notification exempt from the operation of all or any of the provisions of this Act.

Powers to Rules	30	<ul style="list-style-type: none"> (1) The State Government may, subject to the condition of previous publication by notification in the official Gazette, make rules for carry out the purpose of this Act. (2) In particular and without prejudice to the generally of the foregoing power, such rules may, provide for all or any of the following matter namely:- <ul style="list-style-type: none"> i. Health safety welfare of employee, holidays for occasion: ii. The form and the date for application of registration or renewal of certificate fees payable for such registration or renewal iii. The particulars with respect to certificate or registration or renewal thereof. iv. The manner of taking precaution against fire: v. The setting of an appellate authority the limitation for filing appeal and manner of giving notice: and vi. Any other matter which has to be, or may be prescribed. vii. Every rule made under this section shall be laid before the Meghalaya Legislative Assembly.
Repeal and Saving	31	<ul style="list-style-type: none"> (1) The Meghalaya Shops and establishment Act. (Assam Act XIII 1948 as adapted by Meghalaya) is hereby repealed.

- (2) Notwithstanding the repeal of the Meghalaya Shops and Establishment Act (Assam Act XIII 1948 as adapted by Meghalaya) any order made, any notification issued or any action taken under the Act so repealed shall be deemed to have been made or taken under the corresponding provisions of this Act and shall continue to be in operation until cancelled or suspended by order made or notification issued under the corresponding provisions of this Act.

L.M.SANGMA

Dy. Secy. to the Govt. Of Meghalaya,

Law (B) Department.

The 12th May, 2004

CORRIGENDUM

No. LL (B) 129/93/20- The figures “2004” appearing in Notification No. LL (B) 129/93/18 dated 10th March, 2004 shall be read as figure “2003”.

L.M.SANGMA

Dy. Secy. to the Govt. Of Meghalaya,

Law (B) Department.

The 28th June, 2004

No. LL (B) 62/2004/2- The Meghalaya Appropriation (No. II) Act, 2004 (Act No. 5 of 2004) is hereby published for general information.

MEGHALAYA ACT 5 OF 2004

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th June, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary dated 28th June, 2004)

THE MEGHALAYA APPROPRIATION (NO. II) ACT, 2004

An

Act

As passed by the Assembly

to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of Meghalaya for the services of Financial year ending on the thirty first day of march, 2005

Be it enacted by the Legislature of the State of Meghalaya in the Fifty-fifth Year of the Republic of India as follows:-

Short title and commencement	1	(1) This Act may be called the Meghalaya Appropriation (No. II) Act, 2004 (2) It shall be deemed to have come into force on the first day of April, 2004
Withdrawal of Rs. 2062,71,44,552 from and out of the Consolidated Fund of Meghalaya for the financial year 2004-2005	2	From and out of the Consolidated fund of Meghalaya there may be paid and applied sums not exceeding those specified in Column (3) of the Schedule amounting in the aggregate inclusive of sums specified in column (3) of the scheduled to the Meghalaya Appropriation (Vote-on-Account) Act, 2004 to the sums of Rupees two thousand sixty two crores, seventy one lakhs, forty four thousand, five hundred fifty two towards defraying the several charges which will come in the course of payment during the financial year ending on the thirty first day of March, 2005 in respect of the services specified in Column (2) of the Schedule.
Appropriation	3	The sums authorised to be withdrawn from and out of the Consolidated Fund of Meghalaya by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

51

SCHEDULE-contd.

(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
1.	2011-Parliamentary/State/Union Territory Legislature	Revenue	8,28,25,000	31,75,000	8,60,00,000
	2058-Stationery and Printing	Revenue	35,00,000	...	35,00,000
	Total	Revenue	8,63,25,000	31,75,000	8,95,00,000
	4058-Capital Outlay on Stationery and Printing	Capital	7,00,000	...	7,00,000
	Total	Capital	7,00,000	...	7,00,000
2.	2012-Governor	Revenue	30,000	2,69,70,000	2,70,00,000
	Total	Revenue	30,000	2,69,70,000	2,70,00,000
	4216-Capital Outlay on Housing	Capital
	Total	Capital
3.	2013-Council of Ministers	Revenue	5,30,00,000	...	5,30,00,000
	2070-Other Administrative Services, etc	
	Total	Revenue	5,30,00,000	...	5,30,00,000
4.	2014-Administration of Justice ...	Revenue	3,16,05,000	1,05,95,000	4,22,00,000
	Total	Revenue	3,16,05,000	1,05,95,000	4,22,00,000
5.	2015-Elections	Revenue	4,24,00,000	...	4,24,00,000
	Total	Revenue	4,24,00,000	...	4,24,00,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
	2029-Land Revenue	Revenue	4,50,74,000	...	4,50,74,000
	2245-Relief on account of Natural Calamities		4,79,00,000	...	4,79,00,000
	2250-Other Social Services	Revenue	50,000	...	50,000
	3475-Other General Economic Services	
	Total	Revenue	9,30,24,000	...	9,30,24,000
6.	6225-Loans for Welfare of Scheduled Castes, Scheduled Tribes and other Backward Classes	
	6250-Loans for Other Social Services	Capital
	6401-Loans for Crop Husbandry	
	Total	Capital
7.	2090-Stamps and Registration	Revenue	70,00,000	...	70,00,000
	Total	Revenue	70,00,000	...	70,00,000
8.	2039-State Excise	Revenue	3,50,00,000	...	3,50,00,000
	Total	Revenue	3,50,00,000	...	3,50,00,000
9.	2040- Taxes on Sales Trade etc	Revenue	3,76,00,000	...	3,76,00,000
	2045-Other Taxes and Duties on Commodities and Services	
	Total	Revenue	3,76,00,000	...	3,76,00,000

53

SCHEDULE-contd.
(See Section 2 & 3)

(1)	(2)	(3)			
Grant No.	Services and Purposes (Major Heads)	Sums not exceeding			
		Voted by the Assembly	Charged on the Consolidated Fund	Total	
		Rs.	Rs.	Rs.	
10.	2041-Taxes on Vehicles	Revenue	6,38,00,000	...	6,38,00,000
	2070-Other Administrative Services etc		1,62,00,000	...	1,62,00,000
	3055-Road Transport	
	Total	Revenue	8,00,00,000	...	8,00,00,000
	5053-Capital Outlay on Civil Aviation	Capital	10,00,000	...	10,00,000
	5055-Capital Outlay on Road Transport		3,04,00,000	...	3,04,00,000
	Total	Capital	3,14,00,000	...	3,14,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
11.	2045-Other Taxes and Duties on Commodities and Services	Revenue	39,30,232	...	39,30,232
	2501-Special Programmes for Rural Development		83,00,000	...	83,00,000
	2801-Power		46,20,00,000	...	46,20,00,000
	2810-Non-Conventional Sources of Energy		1,11,00,000	...	1,11,00,000
	Total	Revenue	48,53,30,232	...	48,53,30,232
	4801-Capital Outlay on power projects	Capital
	6801-Loans for Power Projects	Capital	26,10,00,000	...	26,10,00,000
	Total	Capital	26,10,00,000	...	26,10,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
12.	2047-Other Fiscal Services	Revenue	11,17,000	...	11,17,000
	Total	Revenue	11,17,000	...	11,17,000
	2048-Appropriation for Reduction or Avoidance of Debt	Revenue	...	7,00,39,000	7,00,39,000
	Total	Revenue	...	7,00,39,000	7,00,39,000
13.	2049-Interest Payment	Revenue	...	194,59,08,000	194,59,08,000
	Total	Revenue	...	194,59,08,000	194,59,08,000
	2051-Public Services Commission	Revenue	...	1,26,00,000	1,26,00,000
	Total	Revenue	...	1,26,00,000	1,26,00,000
13.	2052-Secretariat General Services	Revenue	29,63,11,000	...	29,63,11,000
	2251-Secretariat Social Services		3,53,15,000	...	3,53,15,000
	3451-Secretariat Economic Services		4,80,70,000	...	4,80,70,000
	Total	Revenue	38,01,36,000	...	38,01,36,000
	5275-Capital Outlay on other Communication	Capital
	Total	Capital

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
14.	2053-District Administration	Revenue	8,86,61,000	...	8,86,61,000
		Total Revenue	8,86,61,000	...	8,86,61,000
15.	2054-Treasury and Accounts Administration	Revenue	7,60,00,000	...	7,60,00,000
		Total Revenue	7,60,00,000	...	7,60,00,000
16.	2055-Police 2070-Other Administrative Services etc 2216-Housing	Revenue	113,20,11,000	1,75,000	113,21,86,000
			10,05,95,000	5,000	10,05,00,000
			1,00,00,000	...	1,00,00,000
		Total Revenue	124,26,86,000	1,80,000	124,27,86,000
		4055-Capital Outlay on Police	Capital	63,14,000	...
		Total Capital	63,14,000	...	63,14,000
17.	2056-Jails	Revenue	3,77,23,440	...	3,77,23,440
		Total Revenue	3,77,23,440	...	3,77,23,440
18.	2058-Stationery and Printing 4058-Capital Outlay on Stationery and Printing 4216-Capital Outlay on Housing	Revenue	7,44,98,000	...	7,44,98,000
		Total Revenue	7,44,98,000	...	7,44,98,000
		Capital	22,00,000	...	22,00,000
		Total Capital	22,00,000	...	22,00,000

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
19.	2052-Secretariat General Services	Revenue	1,80,35,000	...	1,80,35,000
	2059-Public Works		52,98,87,000	...	52,98,87,000
	2216-Housing		4,20,000	...	4,20,00,000
	Total	Revenue	58,99,22,000	...	58,99,22,000
	4059-Capital Outlay on Public Works	Capital	4,02,04,700	...	4,02,04,700
	4202-Capital Outlay on Education		2,22,00,000	...	2,22,00,000
	4210-Capital Outlay on Medical and Public Health		80,00,000	...	80,00,000
	4216-Capital Outlay on Housing	Capital	39,65,000	...	39,65,000
	Total	Capital	7,43,69,700	...	7,43,69,700
	20.	2070-Other Administrative Services etc	Revenue	12,40,00,000	...
Total		Revenue	12,40,00,000	...	12,40,00,000
4059-Capital Outlay on Public Works		Capital
Total		Capital

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
21.	2075-Miscellaneous General Services	Revenue	50,000	...	50,000
	2202-General Education		297,79,82,000	...	297,79,82,000
	2203-Technical Education		29,12,00,000	...	29,12,00,000
	2204-Sports and Youth Services		11,44,00,000	...	11,44,00,000
	2205-Art and Culture		6,15,45,000	...	6,15,42,000
	2236-Nutrition	
	3425-Other Scientific Research		26,00,000	...	26,00,000
	3454-Census, Survey and Statistic		27,90,000	...	27,90,000
	Total	Revenue	345,05,67,000	...	345,05,67,000
	4202-Capital Outlay on Education	Capital
6202-Loans for Education, Sports, Art and Culture		
Total	Capital	
22.	2070-Other Administrative Services etc	Revenue	4,10,00,000	...	4,10,00,000
	2216-Housing		2,03,00,000	...	2,03,00,000
	Total	Revenue	6,13,00,000	...	6,13,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
23.	2070-Other Administrative Services etc	Revenue	1,02,00,000	... 1,02,00,000
	Total	Revenue	1,02,00,000	... 1,02,00,000
24.	2071-Pensions and Other Retirement Benefits	Revenue	79,98,00,000	... 79,98,00,000
	Total	Revenue	79,98,00,000	... 79,98,00,000
25.	2075-Miscellaneous General Services	Revenue	38,00,000	... 38,00,000
	Total	Revenue	38,00,000	... 38,00,000
26.	2210-Medical and Public Health	Revenue	82,42,45,000	... 82,42,45,000
	2211-Family Welfare		9,52,42,000	... 9,52,42,000
	Total	Revenue	91,94,87,000	... 91,94,87,000
	4210-Capital Outlay on Medical and Public Health	Capital	11,78,70,000	... 11,78,70,000
26.	4211-Capital Outlay on Family Welfare		1,20,00,000	... 1,20,00,000
	Total	Capital	12,98,70,000	... 12,98,70,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
27.	2215-Water Supply and Sanitation	Revenue	52,07,00,000	... 52,07,00,000
	2216-Housing		15,00,000	... 15,00,000
	Total	Revenue	52,22,00,000	... 52,22,00,000
	4215-Capital Outlay on Water Supply and Sanitation	Capital	84,93,00,000	... 84,93,00,000
	4216-Capital Outlay on Housing		60,00,000	... 60,00,000
	Total	Capital	85,53,00,000	... 85,53,00,000
28.	2216-Housing	Revenue	8,65,10,000	... 8,65,10,000
	Total	Revenue	8,65,10,000	... 8,65,10,000
	4216-Capital Outlay on Housing	Capital	1,98,90,000	... 1,98,90,000
	6216-Loans for Housing		1,50,00,000	... 1,50,00,000
Total	Capital	3,48,90,000	... 3,48,90,000	
29.	2217-Urban Development		15,44,50,000	... 15,44,50,000
	Total	Revenue	15,44,50,000	... 15,44,50,000
	4216-Capital Outlay on Housing	Capital	7,00,000	... 7,00,000
	4517-Capital Outlay on Urban Development		17,58,00,000	... 17,58,00,000
Total	Capital	17,65,00,000	... 17,65,00,000	

61

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
30.	2220-Information and Publicity	Revenue	3,46,00,000	... 3,46,00,000
	Total	Revenue	3,46,00,000	... 3,46,00,000
31.	2230-Labour and Employment	Revenue	9,69,69,000	... 9,69,69,000
	Total	Revenue	9,69,69,000	... 9,69,69,000
32.	3456-Civil Supplies	Revenue	4,97,00,000	... 4,97,00,000
	Total	Revenue	4,97,00,000	... 4,97,00,000
	4408-Capital Outlay on Food	Capital
	Storage and Warehousing	Capital
	Total	Capital
33.	2235-Social Security and Welfare	Revenue
	Total	Revenue
	6235-Loans for Social Security	Capital	10,00,000	... 10,00,000
	and Welfare	Capital	10,00,000	... 10,00,000
	Total	Capital	10,00,000	... 10,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
34.	2225-Welfare of S.CS, S.TS and Other B.CS	Revenue	14,40,00,000	...	14,40,00,000
	2235-Social Security and Welfare		24,27,02,000	...	24,27,02,000
	2236-Nutrition		15,40,00,000	...	15,40,00,000
	Total	Revenue	54,70,02,000	...	54,70,02,000
	4235-Capital Outlay on Social Security and Welfare	Capital	8,50,79,000	...	8,50,79,000
	6225-Loans for Welfare of S.CS, S.TS and other B.CS	
	Total	Capital	8,50,79,000	...	8,50,79,000
35.	2235-Social Security and Welfare	Revenue	22,83,000	...	22,83,000
	Total	Revenue	22,83,000	...	22,83,000
36.	2075-Miscellaneous General Services	Revenue	1,54,000	...	1,54,000
	2235-Social Security and Welfare		98,96,000	5,00,000	1,32,96,000
	Total	Revenue	1,00,50,000	5,00,000	1,05,50,000
37.	2250-Other Social Services	Revenue	50,000	...	50,000
	Total	Revenue	50,000	...	50,000
38.	3451-Secretariat Economic Services	Revenue	4,07,00,000	...	4,07,00,000
	Total	Revenue	4,07,00,000	...	4,07,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding				
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.		
39.	2425-Co-operation	Revenue	9,13,68,000	...	9,13,68,000	
	Total	Revenue	9,13,68,000	...	9,13,68,000	
		Capital	6,61,14,600	...	6,61,14,600	
	4425-Capital Outlay on Co-operation					
	4435-Capital Outlay on Other Agriculture		7,00,000	...	7,00,000	
	6425-Loans for Co-operation	Capital	2,34,10,400	...	2,34,10,400	
40.	Total	Capital	9,02,25,000	...	9,02,25,000	
		Revenue	25,56,00,000	...	25,56,00,000	
	2552-North Eastern Areas (Special Areas Programme)	Revenue	25,56,00,000	...	25,56,00,000	
	4552-Capital Outlay on North Eastern Areas	Capital	31,80,00,000	...	31,80,00,000	
41.	Total	Capital	31,80,00,000	...	31,80,00,000	
		Revenue	4,52,25,000	...	4,52,25,000	
42.	Total	Revenue	4,52,25,000	...	4,52,25,000	
		2216-Housing	Revenue	1,76,000	...	1,76,000
		3475-Other General Economic Services		1,36,24,000	...	1,36,24,000
		Revenue	1,38,00,000	...	1,38,00,000	

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.
43.	2216-Housing	Revenue	84,00,000	... 84,00,000
	2401-Crop Husbandry		55,91,70,000	... 55,91,70,000
	2408-Food Storage and Warehousing	
	2415-Agricultural Research and Education	Revenue	2,51,50,000	... 2,51,50,000
	2435-Other Agricultural Programmes		2,20,00,000	... 2,20,00,000
	2702-Minor Irrigation		10,63,40,000	... 10,63,40,000
	Total	Revenue	72,10,60,000	... 72,10,60,000
	4216-Capital Outlay on Housing	Capital	25,00,000	... 25,00,000
	4401-Capital Outlay on Crop Husbandry		28,00,000	... 28,00,000
	4416-Investment in Agricultural Financial Institution		6,00,000	... 6,00,000
	4702-Capital Outlay on Minor Irrigation		5,21,00,000	... 5,21,00,000
	Total	Capital	5,80,00,000	... 5,80,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
44.	2701-Medium Irrigation-II works under E. And D. Wing P.W.D medium	Revenue	21,00,000	...	21,00,000
	2711-Flood Control		56,00,000	...	56,00,000
	Total	Revenue	77,00,000	...	77,00,000
	4701-Capital Outlay on Medium Irrigation	Capital	1,66,00,000	...	1,66,00,000
	4711-Capital Outlay on Flood Control Projects		2,35,00,000	...	2,35,00,000
	Total	Capital	4,01,00,000	...	4,01,00,000
45	2216-Housing	Revenue	32,00,000	...	32,00,000
	2402-Soil and Water Conservation		22,89,30,000	...	22,89,30,000
	2415-Agricultural Research and Education		15,70,000	...	15,70,000
	Total	Revenue	23,37,00,000	...	23,37,00,000
46	2501-Special Programmes for Rural Development	Revenue	8,51,60,000	...	8,51,60,000
	Total	Revenue	8,51,60,000	...	8,51,60,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
47.	2216-Housing	Revenue	47,00,412	...	47,00,412
	2235-Social Security and Welfare	
	2403-Animal Husbandry		25,78,85,588	...	25,78,85,588
	2415-Agricultural Research and Education		1,08,24,000	...	1,08,24,000
	Total	Revenue	27,34,10,000	...	27,34,10,000
48.	2216-Housing	Revenue	14,00,000	...	14,00,000
	2404-Dairy Development		7,06,10,000	...	7,06,10,000
	2415-Agricultural Research and Education	
	Total	Revenue	7,20,10,000	...	7,20,10,000
49.	2216-Housing	Revenue	4,00,000	...	4,00,000
	2405-Fisheries		5,02,00,000	...	5,02,00,000
	2415-Agricultural Research and Education		20,00,000	...	20,00,000
	Total	Revenue	5,26,00,000	...	5,26,00,000
	4216-Capital Outlay on Housing	Capital	3,50,000	...	3,50,000
	4405-Capital Outlay on Fisheries		6,50,000	...	6,50,000
	Total	Capital	10,00,000	...	10,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
50.	2406-Forestry and Wild Life	Revenue	40,26,50,000	20,000	40,26,70,000
	2415-Agricultural Research and Education		77,00,000	...	77,00,000
		Total	Revenue	41,03,50,000	20,000
	4406-Capital Outlay on Forestry and Wild Life	Capital	85,50,000	...	85,50,000
		Total	Capital	85,50,000	...
51.	2216-Housing	Revenue	36,00,000	...	36,00,000
	2401-Crop Husbandry		1,00,00,000	...	1,00,00,000
	2501-Special Programmes for Rural Development		4,33,00,000	...	4,33,00,000
			8,85,00,000	...	8,85,00,000
	2505-Rural Employment 2515-Other Rural Development Programmes		36,49,42,000	...	36,49,42,000
		Total	Revenue	51,03,42,000	...
	4216-Capital Outlay on Housing	Capital	3,50,00,000	...	3,50,00,000
	4515-Capital Outlay on Rural Development		3,50,00,000	...	3,50,00,000
		Total	Capital	7,00,00,000	...

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
52.	2852-Industries	Revenue	2,92,50,000	...	2,92,50,000
	Total	Revenue	2,92,50,000	...	2,92,50,000
		4854-Capital Outlay on Cement and non-Metallic Mineral	
	4885-Capital Outlay on Industries and Minerals		3,00,00,000	...	3,00,00,000
	6885-Loans for other Industries and Minerals	
	Total	Capital	3,00,00,000	...	3,00,00,000
53.	2851-Village and Small Industries		11,57,82,000	...	11,57,82,000
	Total	Revenue	11,57,82,000	...	11,57,82,000
		4851-Capital Outlay on Village and Small Scale Industries	Capital
	6851-Loans for Village and Small Industries	Capital	50,00,000	...	50,00,000
	Total	Capital	50,00,000	...	50,00,000

SCHEDULE-contd.
(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
54.	2216-Housing	Revenue
	2851-Village and Small Industries	Revenue	12,03,50,000	12,03,50,000
	Total	Revenue	12,03,50,000	12,03,50,000
	4216-Capital Outlay on Housing	Capital
	4851-Capital Outlay on Village and Small Scale Industries	Capital	2,23,00,000	2,23,00,000
	6851-Loans for Village and Small Industries	Capital
	Total	Capital	2,23,00,000	2,23,00,000
55.	2853-Non-Ferrous Mining and Metallurgical Industries	Revenue	18,79,00,000	18,79,00,000
	Total	Revenue	18,79,00,000	18,79,00,000
	4216-Capital Outlay on Housing	Capital
	4853-Capital Outlay on Mining and Metallurgical Industries	Capital	10,00,000	10,00,000
	Total	Capital	10,00,000	10,00,000
56.	3054-Roads and Bridges	Revenue	50,00,00,000	50,00,00,000
	Total	Revenue	50,00,00,000	50,00,00,000
	5054-Capital Outlay on Roads and Bridges	Capital	82,09,18,000	82,09,18,000
	Total	Capital	82,09,18,000	82,09,18,000

70

SCHEDULE-contd.

(See Section 2 & 3)

(1) Grant No.	(2) Services and Purposes (Major Heads)	(3) Sums not exceeding			
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	Total Rs.	
57.	3452-Tourism	Revenue	3,63,00,000	...	3,63,00,000
	Total	Revenue	3,63,00,000	...	3,63,00,000
		Capital
	4059-Capital Outlay on Public Works	
	5275-Capital Outlay on other Communication Services	
	5452-Capital Outlay on Tourism		46,00,000	...	46,00,000
7452-Loans for Tourism		

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department

The 28th July, 2004

No. LL(B) 16/99/42- The Meghalaya Prohibition of Manufacture Sale, Use and Throwing of Low Density Plastic Bag (Amendment) Act, 2004 (Act No. 6 of 2001) is hereby published for general information.

MEGHALAYA ACT NO. 6 OF 2004

As passed by the Meghalaya Legislative Assembly, Received the assent of the Governor on the 23rd July, 2004, published in the Gazette of Meghalaya, Extra-ordinary issue, dated 28th July, 2004

**THE MEGHALAYA PROHIBITION OF MANUFACTURE SALE USE AND
THROWING OF LOW DENSITY PLASTIC BAGS (AMENDMENT) Act, 2004**

An

Act

to amend the Meghalaya Prohibition of Manufacture, Sale, Use and throwing of Low Density Plastic Bags Act, 2001.

Be it enacted by the Legislature of the State of Meghalaya in the Fifty fifth Year of the Republic of India as follows:-

1. Short title and commencement:-

(1) This Act may be called the Meghalaya Prohibition of manufacture, Sale, Use and Throwing of Low Density Plastic Bags (Amendment) Act, 2004

(2) It shall come into force at once.

2. Amendment of Section (c) of Act 4 of 2004- In the Meghalaya Prohibition of Manufacture, Sale, Use and Throwing of Low Density Plastic Bags Act, 2001 for clause (c) Section 2, the following new Clause shall be substituted, namely:-

“(c) “Low Density Plastic Bags” means a basis in whatever form it may be made of plastic, the thickness of which is less than 40 (forty) microns and includes any other such low density plastic container for carrying things and”

L.M.SANGMA,
Deputy Secy. to the Govt. of Meghalaya,
Law (B) Department

The 13th August, 2004

No. LL(B) 148/85/106- The Legislative Assembly of Meghalaya (Members' Salaries and Allowance) (Amendment) Act, 2004 (Act No. 7 of 2004) is hereby published for general information.

MEGHALAYA ACT NO. 7 OF 2004

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 30th July, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 13th August, 2004)

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' SALARIES AND ALLOWANCES) (AMENDMENT) Act, 2004

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972

Be it enacted by the Legislature of the State of Meghalaya in the Fifty fifth Year of the Republic of India as follows:-

- | | | |
|---|---|--|
| Short title and Commencement | 1 | (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Amendment, 2004
(2) It shall come into force at once. |
| Amendment of Clause (c) of Section 4 of Act 8 of 1972 | 2 | In Section 4 of the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) Act, 1972 (hereinafter referred to as the principal Act) in clause (c) after the words "as such member"; the words 'but for the purpose if daily allowances within Meghalaya a member shall be paid rupees three hundred per day and outside Meghalaya rupees five hundred per day' shall be added. |
| Amendment of Section 5 of Act 8 of 1972 | 3 | In Section 5 of the principal Act, for the words "rupees ten" the words "rupees fifty" shall be substituted. |

L.M.SANGMA,
Deputy Secy. to the Govt. of Meghalaya,

Law Department

The 13th August, 2004

No. LL(B) 148/85/107- The Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Act, 2004 (Act No. 8 of 2004) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2004

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 30th July, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 13th August, 2004)

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBERS' FAMILY PENSION)
(AMENDMENT) Act, 2004

An

Act

to amend the Legislative Assembly of Meghalaya (Members' Family Pension) Act, 2002

Be it enacted by the Legislature of the State of Meghalaya in the Fifty fifth Year of the Republic of India as follows:-

Short title and Commencement	1	<p>(1) This Act may be called amend the Legislative Assembly of Meghalaya (Members' Family Pension) (Amendment) Act, 2004</p> <p>(2) It shall be deemed to have come into force on and from 8th August, 2004</p>
Amendment of Section 2 of Act 9 of 2002	2	<p>In Section 2 of the Legislative Assembly of Meghalaya (Members' Family Pension) Act, 2002 (hereinafter referred to as the principal Act).</p> <p>(A) In clause (b)-</p> <p>(i) After the words "male member", appearing at the end of sub-clause (i) and words "till his death of re-married" shall be added;</p> <p>(ii) After the words "female members", appearing at the end of sub-clause (ii), the words "till his death or re-married" shall be added;</p> <p>(iii) After the words "son of the members)" appearing at the end of sub-clause (iii); the words "who is under twenty one years of age" shall be added;</p> <p>(iv) After the words "daughters of the members" appearing at the end of sub-clause (iv), the word "who is under eighteen years of age" shall be added;</p>

(B) In clause (d), after the words “the Legislative Assembly of Meghalaya (Members’ Pension) Act, 1977, the words “and shall include such member who died prior to the commencement of this Act (Act 9 of 2002) but after 27th June, 1977, the benefits shall, however, be made applicable with effect from 8th August, 2002” shall be added.

Addition new
Section 4 and 5
to Act 9 of
2002.

3 After Section 3 of the principal Act the following new Section 4, 5 and shall be added, namely;

“Payment of Family pension to base on pension payment order.

4. The payment of Family pension under this Act shall be paid on the basis of pension payment order of the member”.

“Family pension deemed to have revised on amendment of the Legislative Assembly of Meghalaya (Members’ Pension) Act, 1977

5. The Family Pension referred to in Section 3 of this Act (Act 9 of 2002) shall be deemed to have been revised from time to time on every amendment of the Legislative Assembly of Meghalaya (Members’ pension) Act, 1977

“Power to make rules.

6. The State Government may, by Notification, make rules to carry out the purpose of this Act”

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law Department

The 16th August, 2004

No. LJ(B) 204/84/260- The Meghalaya Town and Country Planning (Amendment) Act, 2004 (Act No. 9 of 2004) is hereby published for general information.

MEGHALAYA ACT NO. 9 OF 2004

As passed by the Meghalaya Legislative Assembly

Received the assent of the Governor on the 28th July, 2004

(Published in the Gazette of Meghalaya, Extra-ordinary issue, dated 16th August, 2004)

THE MEGHALAYA TOWN AND COUNTRY PLANNING (AMENDMENT) Act, 2004

An

Act

to amend the Meghalaya Town and Country Planning Act, 1973 (the Assam Town and Country Planning Act, 1959, as amended and adapted by Meghalaya.

Be it enacted by the Legislature of the State of Meghalaya in the fifty fifth Year of the Republic of India as follows:-

- | | | |
|---|---|---|
| Short title and commencement | 1 | (1) This Act may be called the Meghalaya Town and Country Planning (Amendment) Act, 2004
(2) It shall come into force at once. |
| Amendment of sub-section (6) of Section 2 | 2 | In the Meghalaya Town and Country Planning act, 1973 (Assam Town and Country Planning Act, 1959 as adapted by Meghalaya (hereinafter referred to as the Principal Act) in sub-section (6) of Section 2 for the word Director of Town and Country Planning' the words 'Director of Urban Affairs Department' shall be substituted |
| Amendment of Sub-section 3 (1) | 3 | For Sub-section (1) of Section 3 of the Principal Act the following shall be substituted, namely-

(1) The State Government may, by notification in the Official Gazette constitute the council consisting of the following members to advice the Government in matters referred to it:-
(i) Minister-in-charge Urban Affairs Department-Chairperson;
(ii) Director, Urban Affairs Department-Secretary;
(iii) Chairperson of the Authority;
(iv) Three MLAs to be nominated by the Meghalaya Legislative Assembly; |

- (v) Principal Secretary/Commissioner and Secretary, Urban Affairs Department;
- (vi) Principal Secretary/Commissioner and Secretary Finance Department;
- (vii) Principal Secretary/Commissioner and Secretary, Revenue Department
- (viii) Principal Secretary/Commissioner and Secretary, Planning Department
- (ix) Commissioner and Secretary/Secretary, public Health Engineering Department;
- (x) Commissioner and Secretary/Secretary, Power Department.
- (xi) Commissioner and Secretary/Secretary, Housing Department.
- (xii) Secretary, Public Works Department.
- (xiii) Three non-official members who are professionals in Urban Planning Urban Management and finance shall be nominated by the Government”.

Amendment of Sub-section (2) of Section 3.	4	In Sub-section (2) of Section 3 of the Principal Act for the word ‘five’ the word ‘one-third’ shall be substituted.
Amendment of Sub-section (1) of Section 3.	5	In Sub-section (3) of Section 3 of the Principal Act for the principal Act for the word “Chairman”, the word “Chairperson” shall be substituted and thereafter wherever the word ‘Chairman’ appears in the Principal Act, the word ‘Chairperson’ shall be substituted.
Amendment of Sub-section (1) of Section 8B	6	<p>In Sub-section (1) of Section 8B of the Principal Act, the following shall be substituted namely-</p> <p>“8B (1) Composition of the Authority:-</p> <p>The Authority shall consist of the following members, namely:-</p> <ul style="list-style-type: none"> (a) A chairman to be appointed by the State Government; (b) The Chairpersons of the Municipal Boards; (c) The Chief Executive Members of the Autonomous District Councils of the State; (d) Principal Secretary/Commissioner and Secretary Finance/Revenue Planning/Urban Affairs Department/or their representatives not below the rank of joint Secretary; (e) Chief General Manager of BSNL or hid representative; (f) Chief Engineer, Public Works Department (R & B); (g) Chief Engineer, Public Works Department (Building); (h) Chief Engineer, Public Health Engineering Department; (i) Chief Planner of the Authority to be appointed by the Government

- (j) Chief Finance and Accounts Officer of the Authority to be appointed by the Government;
 - (k) Engineer-in Chief of the Authority to be appointed by the Government;
 - (l) Director, Housing Department;
 - (m) Director, Urban Affairs Department;
 - (n) Chief Executive Officers of the Municipal Boards;
 - (o) Member (Technical), Meghalaya State Electricity Board;
 - (p) One member representing Commerce and Industry (Private Sector) to be nominated by the Government;
 - (q) One member to be nominated by the State Government who in its opinion has special knowledge of principal experience in matters relating to Urban Planning”.
- Amendment of Sub-section 8B 7 (1) In Sub-section (1) of Section 8B of the Principal act, for the words ‘once a month’, the words as and when necessary and at least four times in a year shall be substituted.
- (2) After sub-section (5) of Section 8B the following new Sub-section (6) shall be added namely-
- “(6) One-third of the members of the Authority shall constitute the quorum for the purpose of the transacting business at any meetings of the Authority”.
- Amendment of Sub-section (1) of section 13 8 In Sub-section (1) of Section 13 of the Principal Act, the words “and on payment of such fees as may be prescribed by Bye-laws framed by the Authority in this behalf” shall be inserted after the word “the purpose”.
- Amendment of Sub-section (3) of section 13 9 In Sub-section (3) of Section 13 of the Principal Act, the words “within 15 days of receiving the notice”, shall be inserted after the words “necessary”.
- Insertion of Sub-section (5), (6) & (7) Section 13. 10 In Section 13 of the Principal Act, the following new sub-section (5) shall be inserted namely-
- “(5) On such application having been duly made, and on payment of the fees under sub-section (1) –
- (a) The Authority may pass an order-
 - (i) Granting permission unconditionally; or
 - (ii) Granting permission to such conditions it may deem fit or
 - (iii) Refusing permission.

(b) Without prejudiced to the generality of clause (a) of this sub-section, the Authority may impose conditions-

- (i) To the effect that the permission granted is only for a limited period and that after the expiry of that period, the land shall be restored to its previous conditions or use of the land permitted shall be discontinued;
- (ii) For regulating the development or use of any land either under the control of the application for the carrying out of works, on such land as may appear to the authority expedient for the purpose of the permitted development;

(6)When permission is granted subject to conditions or is refused the grounds of imposing such condition or such refusal shall be recorded in the order and the order shall be communicated to the applicant.

(7)When permission is refused under this section, the applicant or any person claiming through his or her, shall not be entitled to get refund of the fee paid on the application for permission but the Authority may, on an application for refund being made within 3 (three) months of the communication of the grounds of the refusal under sub-section (6), direct refund of such portion of the fee as it may seem proper in the circumstances of the case”.

Insertion of new
Section 30A

11

After Section 30 of the Principal Act, the new Section 30A shall be inserted namely-

“30A. Power to stop development.

- (1) Where any development in any area has been commencement contravention of the Master Plan or Development Scheme or without the permission, approval or sanction referred to in Section 13 and/or Section 29 or in contravention or any conditions subject to which such permission, approval or sanction has been granted, authority may, made an order requiring the development to be discontinue on and from the date of the service of the order and such order shall be complied with accordingly.
- (2) For ascertaining the purposes referred to in sub-section 1, the Authority may call for the owner of the land or building permission so granted by the Competent Authority and examine the same.

- (3) Where such development is not discontinued in compliance with the order under sub-section (1), above the Authority require any Police Officer not below the rank of Sub-Inspector of Police to remove the persons by whom the development has been commenced including all his assistant and Workmen from the place of development of construction and to seize any construction materials machineries scaffolding or other things used in such development of construction within such time as may be specified in the requisition and such Police Officer shall comply with the requisition accordingly.
- (4) After the requisition under sub-section (1) has been complied with, the Authority may depute by a written order, a police officer or an employees of the Authority to keep a watch on the place to ensure that development is not continued.
- (5) Any of the thing seized under of sub-section (3) shall unless the owner thereof within 30(thirty) days of such seizure to take them back and pay to the Authority the cost of removal and storage of such things be disposed of by the Authority either by the Public auction or in such other manner as the Authority may think fit.
- (6) The charges for the removal and storage of the things seized under sub-section 3 shall be paid out of the sale proceed referred to in the sub-section (2) and the balance if any shall be paid to the owner on a claim being made by him/her within a period of 1(one) year from the date of sale and of no such claim is made within the said period the balance shall lapse to the Authority.
- (7) Without prejudice to anything contained in any law for the time being in force the Authority exercise of its functions and powers shall have due regard to all such matters which in its, opinion will be in accordance with the objectives of this Act.

Insertion of new 12
Section 30B

After Section 30A of the Principal Act, Section 30B shall be inserted, namely:-

“30B Power of the demolition of building.

- (1) where any development has been commenced or is being carried on or has been complete in contravention of the Master Plan or development Scheme or without permission, approval or sanction referred to in Section 13 and Section 29 of this Act or in the contravention of any of condition subject to which such permission, approval or sanction has been granted, the Authority may, in addition to any procreation that may be instituted under this Act make an order direction that such development shall be removed by

demolition, fitting or otherwise by the owner, occupier, manager or by any person at whose instance the Development has been commenced or is being carried out or has been completed within a period not exceeding thirty days from the date on which a copy of the order of removal with brief statement of the reasons thereof has been delivered.

(2) On his/her failure to comply with the order, the Authority may remove or cause to be removed the development and the expenses of such removal shall be removed from the owner, occupier, manager or any person at whose instance the development was commenced etc. As appears of land revenue:

Provided that no such order shall be made unless the owner, occupier, manager or the person concerned has been given a reasonable opportunity to show because why the order shall not be made.

Amendment of Section 31.	13	In Section 31 of the Principal Act the words “not exceeding Rs. 250”, the words, “as provided in the rules notified from time to time” and for the words “of Rs. 50”, the words “as prescribed in the rules notified from time to time” shall be substituted.
Amendment of Section 33.	14	In Section 33 of the Principal Act, the bracket figure “(1)” and sub-section (2), (3) & (4) shall be committed.
Insertion of New Section 50A	15	After Section 50 of the Principal Act. Section 50A shall be inserted, namely- “50A. Audit of Account of the Authority- (1) The accounts of the Authority shall be subject to audit annually by the Accountant General, Meghalaya. (2) The accounts of the Authority along with the audit report shall be placed before the State Legislature”.
Amendment of Clause (i) & (ii) of sub-section.	16	(1) In clause (i) of sub-section (3) of Section 51 of the Principal Act for the words “which may extend to Rs. 500”, the words “as provided in the rules notified from time to time” shall be substituted. (2) In clause (ii) of sub-section (3) of Section 51 for the word “as provided in the rules notified from time to time” shall be substituted.
Amendment of sub-section (3) of Section 54.	17	In sub-section (3) of Section 54 for the words “which may extend to Rs. 30”, the words “as provided, in the rules notified from time to time” shall be substituted.

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| Amendment of Clause (b) of Section 56 | 18 | In clause (b) of Section 56 for the words “which may extend to Rs. 500”, the words “as provided in the rules notified from time to time” shall be substituted. |
| Amendment of Section 61 (1) Punishment for malicious abuse of powers | 19 | In sub-section (1) of Section 61 for the words “which may extend to Rs. 500”, the words “as provided in the rules notified from time to time” shall be substituted. |

L.M.SANGMA,
Deputy Secretary to the Govt. of Meghalaya,

Law (B) Department

The 12th August, 2004

No. LL(B) 200/84/150- The Contingency Fund of Meghalaya (Amendment) Ordinances, 2004 promulgated by Governor on 12th August, 2004 is hereby published for general information.

Meghalaya Ordinance No. 1 of 2004

Promulgated by the Governor on 12th August, 2004

Published in the Extra-ordinary issue Gazette of Meghalaya, dated 12th August, 2004

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2004

An

Ordinance,

to amend temporarily the Contingency Fund of Meghalaya Act, 1972

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action-

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution: the Governor of Meghalaya is pleased to promulgate in the Fifty-fifth Year of the Republic of India the following Ordinance, namely:-

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| Short title and Commencement | 1 | (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2004.
(2) It shall come into force at once. |
| Amendment of Section 2 of Meghalaya Act 5 of 1972. | 2 | To Section 2 of the Contingency Fund of Meghalaya Act, the following proviso shall be added, namely:-
“Provided that during the period beginning on the date of commencement of this Ordinance and ending the 31 st March, 2005, this section shall have effect subject to modification that for the words ‘rupees is crores’, the words ‘rupees forty one crores’ shall be substituted. |

Raj Bhavan,

Shillong, the 12th August, 2004

Dated Shillong,

The 12th August, 2004

M. M. JACOB

Governor of Meghalaya.

L. M. SANGMA

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.

The 22nd September, 2004

No. LL(B) 33/91/199- The Meghalaya Tax on Luxuries (Hotels and Lodging Houses) (Amendment) Ordinances, 2004 (Ordinance No. 2 of 2004) is hereby published for general information.

Meghalaya Ordinance No. 2 of 2004

Promulgated by the Governor on 18th September, 2004

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 22nd September, 2004

**THE MEGHALAYA TAX ON LUXURIES (HOTELS AND LODGING HOUSES)
(AMENDMENT) ORDINANCE, 2004**

An

Ordinance,

further to amend Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Act, 1991

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action-

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution: the Governor of Meghalaya hereby promulgate in the Fifty-fifth Year of the Republic of India the following Ordinance, namely:-

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| Short title and Commencement | 1 | (1) This Ordinance may be called the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) (Amendment) Ordinances, 2004
(2) It shall come into force at once. |
| Amendment of Section 3 of Act, 83 of 1991. | 2 | In the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Amendment Act, 1991, in the Sub-Section (1) of Section 3, against-

(i) Item (b), for the figure and words "10 percent", the figure and "15 percent";
(ii) Item (c), for the figure and words "11 1/2 percent", the figure and "16 1/2 percent";
(iii) Item (d), for the figure and words "12 1/2 percent", the figure and "17 1/2percent";
(iv) Item (e), for the figure and words "14 percent", the figure and "19 percent"; and |

- (v) Item (f), for the figure and words “15 percent”, the figure and “20 percent”, shall be substituted.

Raj Bhavan,

Shillong, the 18th September, 2004

M. M. JACOB

Governor of Meghalaya.

Dated Shillong,

The 22nd September, 2004

L. M. SANGMA

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.

The 15th October, 2004

No. LL(B) 65/93/373- The Meghalaya State Commission for Women Ordinance, 2004 (Ordinance No. 3 of 2004) is hereby published for general information.

Meghalaya Ordinance No. 3 of 2004

Promulgated by the Governor on 12th October, 2004

Published in the Gazette of Meghalaya Extra-ordinary issue, dated 15th October, 2004

THE MEGHALAYA STATE COMMISSION FOR WOMEN ORDINANCE, 2004

An

Ordinance,

To provide for the constitution of a State Level Commission for Women and for matters connected therewith or incidental thereto.

Whereas it is expedient to provide for the constitution of a State Commission for women for matters connected therewith or incidental thereto.

And whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action-

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution: the Governor of Meghalaya is pleased to promulgate in the Fifty-fifth Year of the Republic of India the following Ordinance, namely:-

CHAPTER-I

Preliminary

Short title, extent and commencement	1	(1) This Ordinance may be called the Meghalaya State Commission for Women Ordinance, 2004 (2) It extend to the whole of Meghalaya (3) It shall come into force at once.
Definition	2	In this Ordinance unless the content otherwise, requires- (a) "Commission" means the Meghalaya State Commission for women constituted under Section 3; (b) "Member" means Member of the Commission and includes the Member Secretary;

- (c) “Meghalaya State Commission for Women” means the Commission constituted under Section 3 of the Meghalaya State Commission for Women Ordinance, 2004;
- (d) “Ordinance” means the Meghalaya State Commission for Women Ordinance, 2004
- (e) “Prescribed” means prescribed by rules made under this Ordinance
- (f) “State Government” means the Government of the State of Meghalaya; and
- (g) “Women” includes adolescent girl or female child.

CHAPTER-II

Constitution of Commission

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| Constitution of Commission | 3 | <ul style="list-style-type: none"> (1) The State Government shall constitute a body to be known as the Meghalaya State Commission for women to exercise powers conferred on, and to perform the functions assigned to is under the Ordinance, (2) The Commission shall consist of- <ul style="list-style-type: none"> (a) A Chairperson and a Vice-Chairperson to be nominated by State Government: (b) Four members to be appointed by the State Government from amongst the persons of ability and integrity who have served the cause of women or have had experience in law or Administration of matters concerning the advancement of women or leadership of any trade union or voluntary organisation for Women for protection and promotion of common interest of women: (c) An Officer of Government of Meghalaya preferably with experience in field of women Welfare shall be the Member Secretaries. |
| Term of office and conditions of service of Chairperson and Member, | 4 | <ul style="list-style-type: none"> (1) The Chairperson or the Vice-Chairperson or a Member, other than the Member Secretary, shall hold Office such period not exceeding three years, as may be specified by the State Government in this behalf. (2) The Chairperson or the Vice-Chairperson or a Member, other than the Member Secretary may at any time resign his office by writing under his hand addressed to this State Government. (3) The State Government shall remove a person from the office of Chairperson of Vice-Chairperson or Member, other than the Member Secretary, if that person- |

- (a) Becomes and undercharged insolvent; or
- (b) Gets convicted and sentenced to imprisonment for an offence which, in the opinion of the State Government, involves moral turpitude; or
- (c) Becomes of unsound mind and stand so declared by a competent court; or
- (d) Refuses to act or becomes incapable of acting; or
- (e) Is, without obtaining leave of absence from the Commission, absent from three consecutive meetings of the Commission; or
- (f) In the opinion of the State Government has so abused the position of Chairperson, Vice-Chairperson or Members as to render that person's continuance in office detrimental to the public interest;

Provided that no person shall be removed under this sub-section until that person has been given a reasonable opportunity of being heard in the matter.

- (4) A vacancy caused under sub-section (2) or (3) shall be filled by a fresh nomination or appointment, as the case may be.
- (5) The salaries and allowances or honorarium payable to, and the other terms and conditions of service of, the Chairperson, Vice-Chairperson and Members, other than the Member Secretary shall be such as may be prescribed.

Officers of Commission

5

- (1) The State Government shall provide the Commission with such officers and other employees, as may be necessary for the efficient performance of the functions of the Commission under the Ordinance.
- (2) The salaries and allowances payable to, and other terms and conditions or service of, the officers and other employees appointed for the purpose of the Commission shall be such as may be prescribed.

Salaries and allowance to be paid of grant made by State Government.

6

The salaries and allowances or honorarium payable to the Chairperson, Vice-Chairperson and Members, other than the Member Secretary, and the administrative expenses including salaries, allowances and pensions payable to the officers and others employees referred to in Section 5 shall be paid out of grant made by the State Government.

Vacancies etc, not to invalidate proceedings of Commission

7

No Act or proceeding of the Commission or any Committee thereof shall be called in question on the ground merely of the existence or any vacancy in or any defect in the constitution of the commission or such Committee as the case may be.

Committee of Commission	8	The Commission may appoint such committee or committees consisting wholly of members as it may consider necessary in the discharge its function under this ordinance.
Procedure to be regulated by Commission	9	<p>(1) The Commission or a Committee thereof shall meet at such time and at such place as the Chairperson may think fit.</p> <p>(2) The Commission shall regulate its own procedure and the procedure of the committees thereof</p> <p>(3) All orders and decisions of the Commission shall be authenticated by the signature of the Chairperson or Vice-Chairperson or any officers of the Commission authorised in writing by the Chairperson or Vice-Chairperson in this behalf.</p>
Powers to invite representative of National Commission for Women	10	The Commission shall have the power to invite a representative of the National Commission for Women to its meetings as it may deem necessary.

CHAPTER-III

Functions of Commission

Functions of Commission	11	<p>(1) Subject to the provisions of this Ordinance, the Commission shall perform all of any of the following functions namely:-</p> <p>(a) Investigate and examine all matters relating to the safeguards provided for women under the Constitution of India (hereinafter referred to as the Constitution) and other Laws and recommend steps to be taken by the State Government for effective implementation of such safeguards for improving the conditions of women in the State;</p> <p>(b) Present to the State Government annually and at such other times as the Commission may deem fit reports upon the working of these safeguards;</p> <p>(c) Review from time to time the existing provisions of the Constitution and other laws affecting women and recommend amendments thereto so as to suggest remedial legislative measure to meet any lacunae, inadequacies or short comings in such legislations;</p> <p>(d) Take up the cases of violation of the provisions of the Constitution and of other laws relating to women in the State with the appropriate authorities;</p>
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- (e) Look into complaints and take suo moto notice of matters relating to:-
 - i. Deprivation of women's rights'
 - ii. Non-implementation of laws enacted to provide protection to women and also to achieve the objective of equality and development;
 - iii. Non-compliance of policy decisions, guidelines or instructions aimed at mitigating hardships and ensuring welfare and providing relief to women and take up the issues arising out of such matters with appropriate authorities;
 - (f) Call for special studies or investigations into problems of situations arising out of discrimination and atrocities against women and indentify the constraints so as to recommend strategies for their removal;
 - (g) Evaluate the process of advancement on women in the State;
 - i. Visit jail, destitute girls' home, women's institution or other place of custody where women are kept as prisoners otherwise and take up with the concerned authorities such matters for remenial action as may be necessary.
- (2) The State Government may consult the Commission on policy matters affecting women.
- (3) The Commission shall while investigation any matter referred to in causes (a) and (d) of sub-section (1), have all the powers of a Civil Court under the Code of Civil Procedure, 1908 while trying a suit, and, in particulars, in respect of the following matter:-
- (a) Summoning and enforcing the attendance of any person from any part of India examining him on oath;
 - (b) Requiring the discovery and production of any document;
 - (c) Receiving evidence on affidavits;
 - (d) Any other matter which may be prescribed.
- (4) The Commission shall present to the State Government every six months and at such other times as the Commission may deem fit reports of its activities together with its recommendations and the State Legislature as soon as possible along with a memorandum explaining the action taken or proposed to be taken on the recommendations and the reasons for non-acceptance, if any, of any of such recommendations.

- (5) It shall be the duty of the Commission to furnish comments and recommendations on any report of the Commission for Women on any matter with which the Government is concerned as the State Government may call for with which the Government is concerned as the State Government may call for.

CHAPTER-IV

Finance Accounts and Audit

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| 12. Grant by State Government | 12 | (1) The State Government shall, under appropriation made by the State Legislature by law in this behalf, pay to the Commission by way of grant such sums of money and in such manner as the State Government may think fit for being utilised for the purposes of this ordinance. |
| 13. Account and Audit | 13 | (1) The Commission shall maintain proper accounts and other relevant records and prepare annual statement of accounts in such form as may be prescribed by the State Government in consultation with the Accountant General Meghalaya.
(2) The annual accounts of the Commission shall be audited by the Accountant general Meghalaya.
(3) The Accountant General Meghalaya shall have the same rights and privileges and the authority in connection with such audit as the accountant General, Meghalaya general has in connection with the audit to Government accounts and in particular, shall have right to demand the production of books, accounts, connected vouchers and other documents and papers and to inspect any of the offices of the Commission.
(4) The accounts of the Commission as certified by the Accountant General, Meghalaya together with the audit report thereon shall be forwarded annually to the State Government by the Commission. |

CHAPTER-V

Miscellaneous

- Chairperson, members and staff of Commission to be public servants 14 The Chairperson, the Vice-Chairperson, the members, Officers and other employees of the Commission shall be deemed to public servants within the meaning of Section 21 of Indian Penal Code and Section 2 (c) of the Prevention of Corruption Act, 1988
- 15 (1) The State Government may by notification in the official Gazette, make rules for carrying out the provisions of this Ordinance.
- Power to make Rules (2) In particular, and without prejudice to the generality of the foregoing powers, such rules may provide for all or any of the following matters:-
- (a) The salaries and allowances or honorarium payable to and the other terms are conditions of service of, the Chairperson, the Vice-Chairperson and the Members under sub-section (5) of Section 4 and the officers and other employees under sub-section (2) of Section 5
- (b) The form in which the annual statement of accounts shall be maintained under sub-section (1) of Section 13;
- (c) Any other matter which is required to be, or may be prescribed.
- (3) Every rule made under this ordinance shall be laid, as soon as may be after it is made, before the State Legislature while it is in session, for a total period of fourteen days which may be comprised in one session, or in two or more successive Sessions, and if before the expiry of the session immediately following the session or the such cessive sessions aforesaid, the State Legislature agress in making any modification in the rule scall thereafter have effect only in such modified form or be of no effect as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Raj Bhavan,

Shillong, the 12th October, 2004

M. M. JACOB

GOVERNOR OF MEGHALAYA.

L. M. SANGMA

Dated Shillong,

The 15th October, 2004

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.

The 8th November, 2004

No. LL(B) 200/84/155- The Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2004. Promulgated by the Governor on the 29th October, 2004 is hereby published for general information.

Meghalaya Ordinance No. 4 of 2004

Promulgated by the Governor on 29th October, 2004

Published in the Extra-ordinary Gazette of Meghalaya dated 8th November, 2004

THE CONTINGENCY FUND OF MEGHALAYA (SECOND AMENDMENT)
ORDINANCE, 2004

An

Ordinance,

to amend temporarily to Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action-

Now, therefore, in exercise of the powers conferred by Clause (1) of Article 213 of the Constitution: the Governor of Meghalaya is pleased to promulgate in the Fifty-fifth Year of the Republic of India the following Ordinance, namely:-

- | | | |
|--|---|---|
| Short title and Commencement | 1 | (1) This Ordinance may be called the Contingency Fund of Meghalaya (Second Amendment) Ordinance, 2004
(2) It shall come into force at once. |
| Amendment of the proviso to Section 2 of Meghalaya Act 5 of 1972 | 2 | In Section 2 of the Contingency Fund of Meghalaya Act 1972, in the proviso as amended by Ordinance No. 1 of 2004, for the words "rupees six crores" and "rupees forty-one crores", the words "rupees six crores" and rupees seventy-five crores" shall respectively be substituted. |

Raj Bhavan,

Shillong, the 29th October, 2004

Dated Shillong,

The 8th November, 2004

M. M. JACOB

GOVERNOR OF MEGHALAYA.

L. M. SANGMA

Deputy Secretary to the Govt. Of Meghalaya

Law (B) Department.